3837 Appropriation (No. 4) [RAJYA SABHA] Appropriation (No. 5) 3838 Bill, 1966 Bill, 1966

MR. CHAIRMAN: I am afraid for paucity of time I may not be able to press for that. The House would to rego the non-official business on Friday, and then we definitely adjourn on Saturday.

श्री राजनारायण (उत्तर प्रदेश) : नान ऋाफिशियल डे के दिन तो श्री भपेश गुन्त जी का बिल चल रहा है ।

SHRI A. D. MANI: वह ग्रागे के सैशन में ग्रा जायेगा।

SHRI M. C. CHAGLA: Before Mr. Rajnarain speaks, I have another suggestion to make. Do away with the non-offi ial business on Frida, and cut down the lunch interval to half an hour. At present we are having it for one hour. If we cut down the lunch interval to half an hour only . . .

SHRI LOKANATH MISRA: It would not serve any purpose.

MR. CHAIRMAN: The House, it seems, is not ready to give up its tunch. This House is accustomed to lunch while the people elsewhere are not accustomed to lunch. Our House seems to be accustomed to lunch.

SHRI M. C. CHAGLA: May I suggest half an hour?

श्री राजनारायण: एक बात सुन ली जाय श्रीर वह यह है कि लन्च भें समय कोरम का प्रश्न कोईन उठाये। जिसको रहना है वह र श्रीर जिसको नहीं रहना है वह न है। हम तो यह देखते हैं कि बहुत से सदस्यों का पूरा समय ही लन्च होता है; क्योंकि सिवाय हमारे; यहां पर बराबर कोई नहीं बैठा रहता है। हम तो शाम तक बराबर यहां पर बैठे रहते हैं।

श्री सभापति : दुनिया में जो रहता है, वह बहुत कुछ देखता है।

AN HON. MEMBER: What is the decision?

MR. CHAIRMAN: The final decision is that on Friday we shall have no non-official business; we will carry on the official business and we finish on Saturday.

SHRI M. C. CHAGLA: And lunch interval for half an hour.

MR. CHAIRMAN: No, no.

SHRI M. C. CHAGLA: One hour

MR. CHAIRMAN: I would leave that to be decided from day to day.

SHRI A. D. MANI: May I suggest that if necessary the House may adjourn at 5-30 P.M. instead of at 5 P.M.?

MR. CHAIRMAN: I think at this moment the only pucca decision we can take is that the non-official business on Friday w'll not be there; we shall have official business, and then we adjourn on Saturday. Rest of the accommodations can be made during the course of the day, each day.

THE APPROPRIATION (No. 4) BILL 1966—contd.

SHRI LOKANATH MISRA (Orissa). Mr. Chairman, Sir, before dealing with the Appropriation Bills, I would mention that Mr. Bhagat, in the course of a personal explanation the day before yesterday, said that he had nothing to do with Mr. Patnaik's Incometax affairs, that he did not instruct.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI B. R. BHAGAT): He is misquoting. That sentence is not there. I do not know how this subject comes in here. Secondly, he is referring to my personal explanation and is misquoting it. This is not relevant.

MR. CHAIRMAN: You cannot come to that after he has made a statement.

SHRI LOKANATH MISRA: He made a personal explanation and I was not allowed time to reply to it. I have also something to say.

MR. CHAIRMAN: No. The explanation has been given.

SHRI LOKANATH MISRA: I am not referring to that. I will only say that as a Minister he had nothing else to say but to contradict whatever I had said. I never expected him to admit it.

MR. CHAIRMAN: That is your view of it.

SHRI LOKANATH MISRA: Therefore, it was not surprising to me when he contradicted the statement I had made. I had my information.

MR. CHAIRMAN: You want to communicate the fact that you were not surprised. There are many things on which you are surprised and others on which you are not.

SHRI LOKANATH MISRA: Coming to the Appropriation Bills, I would like to say a few words about foreign exchange. As you know our country has almost become bankrupt so far as foreign exchange is concerned. Each Ministry is trying its best to save as much foreign exchange as possible. The Prime Minister has been giving a lot of emphasis on saving foreign exchange wherever it is possible. I have come across a case where the Finance Ministry has been very lavish in its sanction of foreign exchange to the Government of Orissa. It is a case of purchase of tractors costing Rs. 3.5 crores when each rupee in foreign exchange is precious now. We cannot even go in for the purchase of food for which many people are dying in the country. There has been a lavish sanction of foreign exchange to the tune of Rs. 3.5 crores for the purchase of tractors, not for agricultural purposes but for transporting mineral ores from Daitari mine to Paradeep Port.

SHRI P. C. MITRA (Bihar): Is it tractor or trailer?

SHRI LOKANATH MISRA: Tractors which are available in India. Ashok Leyland is producing tractors heavier than the one that is being brought from Japan. The present order has been placed on a firm in Japan, from Mitsubishi . . .

SHRI MULKA GOVINDA REDDY (Mysore): Through whose good offi-

SHRI LOKANATH MISRA: be through the good offices of one who goes many times outside and a good deal of commission would be obtained. That is the purpose why the orders have not been placed on an Indian firm but has gone to a foreigner. We have here good tractors being manufactured by Ashok Leyland and they are prepared to supply the material within six months. All these have been overlooked. There was no tender called which is the worst part of it. It is all on negotiation basis. Nobody knows what is the price of each tractor. We are told that it would be almost a lakh of rupees for each.

SHRI B. C. PATTANAYAK (Orissa): Have you any knowledge about the particular Indian firm?

SHRI LOKANATH MISRA: I have the papers here.

SHRI B. C. PATTANAYAK: Which is the firm?

SHRI LOKANATH MISRA: Ashok Leyland. I do not know whether...

SHRI B. C. PATTANAYAK: Then he must know everything.

SHRI LOKANATH MISRA: I do not know if the hon. Member has been appointed in the Finance Ministry. I am asking from the Finance Minister and I know that the Finance Ministry is in possession of these materials and nobody else.

SHRI B. C. PATTANAYAK: You must know . . .

SHRI LOKANATH M.SRA: I want the Finance Minister to repry.

MR. CHAIRMAN: Members will please note that there is very little time and if interruptions are left out, it will be better because I will not be able to allow more than nitteen minutes to any speaker.

SHRI LOKANATH MISRA: I want to know from the Finance Minister himself why Rs. 35 crores of toreign exchange was sanctioned in fivour of the Orissa Government for the supply of these tractors when tractors are indigenously available, when they are manufactured in Ind a and do they not want to boost up the Indian manufacture? Why did they sanction foreign exchange for some individual's gain? I had submitted vesterday that I would I ke the Foot Minister and the Home Minister to be present here because I have a specific point which has already been brought to the notice of the Food Minister. I want to raise that question in the House. I do not find the Food Minister and in his absence I shall have to deal with it.

MR. CHAIRMAN: Have you told me?

SHRI LOKANATH MISRA: I had writien a letter. Now food has become so scarce in the country because of lack of production but whatever is there we need it to be distributed evenly and we have to see that nothing is wasted. I will give a specific instance how the millers in Orissa are taking advantage of the Supply Minister's negligence and leniency and hence a lot of rice is wasted, may be it is smuggled to Calcutta through the connivance of some authorities there. The facts are these. From Balasore district alone through Government investment the procurement is of 150,000 tonnes every year and from the other districts of Orissa the procurement is 50,000 tonnes of paddy. The entire procurement of paddy is 2 lakh tonnes and is done through the investment of Government money and the mill-owner has not to pay his personal money for it. This is given to the millers for milling and the normal recovery in paddy in Balasore is 71 per cent. From 100 tonnes they are expected to recover 71 tonnes, milling charges being paid separately.

SHRI B. C. PATTANAYAK: Is it boiled or raw?

SHRI LOKANATH MISRA: Both. He seems to be taking the brief of the Orissa Government.

SHRI P. K. KUMARAN (Andhra Pradesh): Perhaps he is in full knowledge of the facts.

SHRI LOKANATH MISRA: Maybe he is one of the beneficiaries.

(Interruptions.)

MR. CHA:RMAN: Please let him proceed.

SHRI LOKANATH MISRA: Even a conservative estimate will be that it can never be less than 67 per cent. and the Food Minister would have vouchsated for this if he were in the House. The Orissa Government was recovering only 63 per cent. But after a lot of insistance from the authorities-and I will not mention who those authorities were, they were authorities higher than the State Minister-it was raised by just 1 per cent, which means 64 per cent. Now there is a margin of 3 per cent only. But this 3 per cent gives Rs. 30 per maund and at that rate it comes to as much as Rs lakhs annually which is now taken away by the millowners. No Minister with the normal standard of intelligence would have allowed this without having a hand in it. This entire money is being shared by the millowners of Orissa and the State Minister. This has come to the knowledge of the Food Minister here and I hope it has also come to the notice of the highest authority in the Government of India. I know that is the position. I want this to come to an end immediately. This must come to an end because when people in Bihar and in Uttar Pradesh are starving for food these people should not be allowed to take a polition, smuggle away a portion of the paddy given to them by the Government for milling at the expense of the general public. I would expect a reply to this from the Food Minister and I hope he will make a statement on this point.

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Next I come to the discrepancies in the Home Ministry. The hon. Minister would have seen the Sixtieth Report of the Public Accounts Committee. I hope you have also seen it, Sir. The fact is that there are certain very adverse comments in it against the Kalinga Airlines. One of the comments of the Public Accounts Committee which you will find in para 2. 47, on page 14 is this:

"The Committee are surrrised that the Kathiu Committee Report which had mentioned about the 'inicomplete test fight reports', 'honouring of instructions more in the breach than in the observance' both b. the pilots and engineers, nonmaintenance of stores to the 'no-mally accepted avietion s'andards'; Tack of vigilance on the part of company's management over the flying artivities of the pilo's in their employ': submission of incorrent load manifects with forced signatures, etc. had missed Government's notice at the time of awarding contract to the Company in 1960, and at its subsequent renewals."

This is a company which is dealing in froud. It has don't with formery. All this is mentioned in the Public Accounts Committee's Report. But all the same this company has got the renewal for the second time. I know who the proprietor of this company is. Unfortunately enough he comes from Orissa. He had to carry foodgrains for people who were war-stricken, people who were earthquake stricken. Those starving neople had to be fed. But here in this Report mention is also made that all the foodstuff was not carried to the people for whom it was intended to be carried. There were reports in the press and there were also statements by Members of the ruling party in their Parliamentary party meetings, that much of the foodstuff had gone underground, had been smuggled into Pakistan or to some market in West Bengal for black marketing. This company has dealt in all irregularities and all illegalities that are possible. The only difference between Dr. Teja and the proprietor of this company is that Dr. Teja had swindled the Government only of money. But this gentleman.

AN HON. MEMBER: Gentleman?

SHRI LOKANATH MISRA: This adventurist of Orissa has evaded taxes. He is ambitious and has awindled the Government of crores of rupees, through his airlines, through tax evasions and through many other means. I would like that the Home Ministry should immediately discontinue this particular contract. In view of the Public Accounts Committee's Report this contract must come to an end immediately.

MR. CHAIRMAN: Your time is up.

SHRI LOKANATH MISRA: I will takt only another two or minutes, Sir. They have also suggested an enquiry committee. I would like to know from the Government if that enquiry committee is going to be set up and when it is going to be set up. Since this is a suggestion or a recommendation from the Public Accounts Committee I hope there will be no hesitation on the part of the Government to immediately set up the enquiry committee. In the other case relating to Mr. Bhoothalingam. Government immediately set up committee. That was a case involving an officer. This present case involves one of the adventurists of the Congress party in Orissa and it would be definitely a test case to show whether the Government wants to erradicate corruption or not. even if it involves one of its party members.

AN HON. MEMBER: Leader.

SHRI LOKANATH MISRA: I am told he is a leader and he is in charge of the elections for Congress in Orissa. Sir, this is the sort of persons who are placed in charge of the elections in Orissa. That is the pity and that is our misfortune. We have to put up with that man who is a smuggler, who is a tax evader and one who is a swindler. Naturally I would like the Government to immediatel ≠ announce that the committee of enquiry has already been set up. In that case I shall be only too thankful to the Government because then I would be certain that they are doing their best to eradicate corruption.

DR. SHRIMATI PHULRENU GUHA (West Bengal): Mr. Chauman, Sir, I rise to support the Appropriation Bills, 1966. While I fully support the Bills, I would like to place a few sugrestions of mine before the Government. It is a pity that whenever there is any need for curtailment in the Budget or in the expenditure, Education and Social Welfare are the" The amounts spent on casualties. Education and Social Welfare are very low and they form a small percentage of the total revenues and naturally the money spent on Education and Social Welfare is too madequate. Investment in Education and Social Welfare is the greatest and most valuable investment because that is investment on human beings and on human personality We all know that Education has never enjoyed that priority which it should have in the process of nation building. According to me it should have the same degree of high priority as food production and population control.

It has ben argued that Education is a State subject. But I submit that the Central Government has its own responsibility for providing free and compulsory education to children in the age group 6 to 14. This is a constitutional directive and therefore it is incumbent on the Central Government to see that this constitutional directive is given effect to. I should like to remind the Central Government that

the Central Government is primarily responsible for formulating a national policy and programme for education for the country. Not only should the Centre formulate that national programme but it is the duty of the Centre to see that the programme is implemented.

I feel that in the case of primary school children free mid-day meals, free books and even free cothing should be provided to the poor and deserving children. In this connection I would like to say that if one goes out into the villages. he will very often see that the children cannot come to the primary schools because they do not have even proper clothing. not to speak of books. Even in a city like Calcutta if you take the average primary school child you can see that the child goes to the school without proper meals and clothing.

Next I should like to submit that teachers' salaries should be increased with the rise in the cost of living Teachers are the builders of the nation and we always tell them that they should make sacrifices. But in other fields we do not find that kind of sacrifice and as such I feel teachers should have at least the ,minimum basic amenities of life. I do not sav you should give them plenty. But at least the minimum amenities of life should be given to them if we really want them to spend their time and energy for the children and they should inspire their students.

We have discussed about students' unrest in this House, so I am not going into that sobject now. I feel that this students' unrest is part of the general unrest in the country, in this connection I am glad to say that Mr. Chagla. when he was the Education Minister. said in one of the meetings that he also felt that the Vice-Chancellors should be appointed on grounds merit and not on political grounds. Sir, I had spoken in this House about two years ago that if we want that our students should be inspired by education they get, we must look into

this question or appointment of our Vice-Chancellois, the Vict-Chancelfors should not only be good administrators but they should also know how to deal with the students. And I feel that it is not always logical to say that any good administrator can deal with the students also. A different type of psychology, a different type of mentality, a different type of training is needed to deal with the students. So I would appeal to the Education Minister through you, Sir, that in future all appointments of Vice-Cha collors should be made on merits, ment in the sense that they can deal with the students. For the administrative part, surely he must have some knowledge of administration but there will be a Registrar and the administration could be left to the Registrar while dealing with the students will be the job of the Vice-Chancellor. Vice-Chancellors Unless the inspire the students we cannot expect the students to be inspired.

I would like to draw your attention to our procedure of administration. Our system of administration is so time-consuming that even a small thing takes a lot of time. It seems to me that time has no value to us. A file goes from one table to another, to another corner from one corner and even a small thing takes a lot of time. I do not know how much money it costs if you calculate the time spent by the officers, clerks, peons and others. Unless and until we get rid of this outlook I think there is no chance of our doing anything in correct time. We have good plans but everywhere we find that our plans are not executed in time. That means we do not get proper returns and because of that we are landed in the position in which we find ourselves today. I would also like to say here that the system of administration is such that it gives a feeling that everybody is dishonest because they start from a small thing and go on checking, rechecking rechecking and so on. But, Sir, with a little knowledge we can see that our people are not dishonest. I feel that if a proper atmoshere of work is given to the people is an sure our people will prove second to none in the world.

Sir, in this connection I would like to say that I often wonder at the system of payment of dearness allowance. I know many of the people may not agree with me but I strongly feel that the D.A. should be paid in a different way. The D.A. is paid to meet the rise in the cost of living but what do we find? We find that the lowest paid man gets the lowest amount of D.A. while the highest paid man gets the highest D.A. I have never found any logic in this and I do not think I will ever find any logic in it. I would request the Government through you, Sir, to look into this because there is no meaning in giving Rs. 5 as D.A. to a man who gets a pay of Rs. 90 and Rs. 200 as D.A. to one who is getting a pay of Rs. 2,000.

SHRI AKBAR ALI KHAN (Andhra Pradesh): Then in kind also.

DR. SHRIMATI PHULRENU GUHA: I am not talking of the benefits in kind; I am only talking of the cash D.A. here.

On the food front I would like to say that the Government should not look to the interests of the producer only but should look to the interests of the consumer also. I would like the Government to consider whether a subsidy system of food can be introduced in our country. I feel that is the only way we can safeguard both the producer's and the consumer's interests. I know it is a very complicated system and it might take time for the Government to work it out but I think the time has come when the Government should take it up. The system of subsidy should be there either with the producer or with the consumer. It is no use giving a few rupees as D.A. when the prices of the basic foodstuffs are going up and up. Here I may add that in the last war England could feed all her people with this system of food subsidy. Our Government can look into it and work out a formula.

[Dr. Shrimati Phulrenu Guha.]

Sir, I would humbly say that it is no use saying that our goal is socialistic society. We must try to reach that goal within a minimum period of time. And to reach that objective it is high time that the Government came forward to bring about a reduction in the disparity between the topmost paid person and the least paid person, if not in every sphere, at least in the Government sphere. I know there is a certain amount of protection for the industrial labour but there is no protection for the agricultural labour. We want that production of foodgrains should go up but we do not give any guarantee to our agricultural labour. We do not g've implements or sreds as help to our agricultural labourers.

I would also like to say that the Government should come forward with a Bill about the Privy Purse. I know there is a constitutional obligation but I also know that it is not fair to go on giving Privy Purse generation after generation. I feel very strongly that something should be done. There should be a gradual curtailment and we should finish with this system of Privy Purse.

SHRI B. K. P. SINHA (Bihar): What about the properties of others?

DR, SHRIMATI PHULRENU GUHA: Sir, my last point is this. We talk about austerity. But we see the number of telephone calls made by different people. I am sorry to say this but I have seen people for coming from Dum Dum to Palam they put through a trunk call to send the car. This is the way we practise austerity. I would like the Government to look into these matters. There should be some maximum prescribed for telephone bills and for D.A. and T.A. also. The number of meetings should be curtailed. I would also request the Government to see that if the Government gives any party that should be a non-cereal party. The Government should set the example in this regard except, of course, when they parties to foreign dignitaries.

I would also like to refer to the Publications Department; there is so much wastage of money there. I think they should revise their programme. Many of these pamphle's in English, I think, do not help anybody; pamphlets like 'How to dispose of Waste' 'How to donate blood' 'How to save Drinking Water' and so on. If these are in regional languages I can understand, it is all right but the people who know English normally do not go in for these pamphlets.

With these words, I thank you, Sir.

श्री राजनारायण (उत्तर प्रदेश): श्रीमन, 5 श्ररब 61 करोड़ 30 लाख 71 हजार रुपया सदन स्वीकृत करे इस सरकार े लिए, मैं इसका सर्वथा विरोधी हूं श्रीर मैं चाहता हूं कि पूराने ऋषि मृनियों की भी कुछ बात श्राज श्रापके द्वारा सदन के सम्मानित सदस्यों की सेवा में रख दं।

हमारे यहां प्राचीन काल में कहा गया है कि पहले तो विधान िर्मानी परिषद् में आने के लिए कोई लाल ियत न हो और यदि विधान निर्मानी परिषद में जाय तो असत्य पक्ष का साथ न दे। और उत्ती म्लोक का अर्थ आगे हैं कि जो सब से अधिक सत्य को असत्य से बेंधते हैं वे सब से अधिक कित्विष होते हैं यानी पापी होते हैं।

श्री कजिकशोर प्रसाद सिंह: माननीय सदस्य को मैं यह याद दिला दूं कि जब ईसा-मसीह से पांटियस पाइलेट ने पूछा कि क्या कहते हो तो ईसा मसीह ने कहा कि सत्य का प्रचार करता हूं तो पांटियस पाइलेट ने कहा कि सत्य क्या है, जरा सत्य की परिभाषा करिये, मेरे साथ है या ग्रापके साथ है।

श्री सभापति : सिहा साहब, श्रपना ग्रपना सत्य है, वह श्रपना कह रहे हैं।

श्री राजनारायण : श्रीमन , त्राप थोडा इमारे कपर कृपा कीजिए । श्री सभापति : 15 मिनट श्रापका वक्त है ।

श्री राजगारायण : श्रीमन्, जरा देखिए, एगेप्रिएगन बिल पर हमें इतना बांधा ज।यगा ।

श्रीसभायतिः इंटरप्शन कार्मैसोच र्ाा।

श्री राजतारायण : मैं यह निवेदन कर रहा था श्रीर ग्रापं होरा ग्रपने मित्र सिंहा जो को मुबारकबाद देना चाहता हूं, ग्रवश्य ही इस सदन का बहुत सा समय ग्रनावश्यक विवाद में जो खर्च हो जाता है उसमें न कर के हम लोग विचार विमर्श करें कि सत्य क्या है। उसं लिए, श्रीमन्, मैं दो तार पढ़ें देता हूं श्रीर चाहता हूं कि ग्रापं होरा निवेदन कर्ड कि मित्र सिंहा जी इस तार का ग्रथं लगायें, हम उन्हीं की सद्बुद्धि पर छोड़ेंगे। एक तार यह है:

"After Chinese aggression did Commerce Ministry grant import licence for Defence production for one crore rupees nylon fibre to another import export company and Commonwealth Synthetics Ludhiana Question . ."

चीन के हमले के बाद कामर्स मंत्रालय ने कामनवेल्थ सिथेटिक्स लुधियाना श्रौर दूसरी कम्पनी को एक करोड़ रुपये का इम्पोर्ट लाइ-सेंस दिया ।

"Was Textile Commissioner later instructed distribute uniformly actual users question."

बाद में टेक्सटाइस कमिश्नर साहब ने कहा कि इसको जो एक्चुग्रल युजर्स हैं उनों समान ढंग से वितरित कर दो।

जब यह हो गया, उनको वितरित कर दिया गया तो बाद में उस कमोडिटी को डिकंट्रोल कर दिया गया, इसलिए कर दिया गया डिकंट्रोल कि जो एक्क्युसल युजर्स हैं वह उस ग्राटिकल से ज्यादा से ज्यादा फायदा लें। श्रव मैं श्रापके द्वारा जानना चाहंगा कि कामसं मिनिस्ट्री का यह व्यवहार सत्य है या श्रसत्य है। हमारी समझ से जो सरकार या जो व्यक्ति या जो पार्टी इस व्यवहार को सत्य माने शप्यद व सत्य की परिभाषा से बहुत ही दूर है।

एक ग्रीर मामला है।

"After Pakistani aggression Indian Woo en Mills Federation on behalf Govt. of India allowed special licence import two crores."

पाकिस्तानी हमले के बाद इंडियन वर्लन मिल्स फेडरेशन ने भारत सरकार की तरफ से दो करोड़ रुपये का स्पेशल इम्पोर्ट लाइसेंस स्वीकार किया।

"Why this quantity still lying unused . . ."

यह हमारा प्रश्न है कि यह जो सामान भाया यह श्रभी भी इस्तेमाल में नहीं भाया, कारण क्या है।

"... because Commerce Ministry, Defence Ministry, Tex'ile Commissioner unable agree equitable distribution actual users in absence defence need."

धव सुरक्षा के काम में इसकी ध्रावध कता नहीं रह गई है तो एक्चुअल युजर्स को किन किन को कितना कितना दिया जाय इस सम्बन्ध में कामसं मिनिस्ट्री और डिफेंस मिनिस्ट्री और टेक्सटाइल किमश्नर साहब में मतभेद है, वह एक मिलनबिन्दु पर नहीं थ्रा रहे हैं, इसलिए दो करोड़ रुपये का सामान श्रव तक बिना खर्च में श्राये हुए पड़ा है। सिहा साहब चले गये, मैं जानना चाहता हूं कि यह व्यवहार सत्य है या यह व्यवहार ध्रसत्य है।

भव जो हमारी खबर है:

"Confidentially collusion in Commerce Subramanium source very reliable." [श्री राजना । यगा]

बहुत ही रिलाएबिल सोर्स से यह जान-कारी है कि कामर्स मतालय मे कोई सुब्र म-णयम् साहब है, भगत जी जानते होगे कि हैं या नहीं।

SHRI ABDUL GHANI (Haryana): V. Subramanium.

श्री राजनारायण : कोई ग्रडर या डिप्टी सेक्रेटरी है, इन लोगो में साठगाट है। ग्रब, श्रीमन, ग्रापको तो पच बनाने मे एक मिनट हिचक हो ही नहीं सकती, आप ही पच बन जाय ग्रौर यह बता दे कि यह व्यवहार सत्य है भीर यदि यह व्यवहार मत्य हो तो इस सदन से हमे चला जाना चाहिये और अगर यह व्यवहार भ्रापन फैसले मे असत्य हो तो काग्रेस पक्ष के सभी लोगो को इस्तीफा दे कर चले जाना चाहिये। कारण क्या है, करोड करोड स्पये का, दो दो चार चार करोड रुपये का माल इस तरह से डारहे श्रौर उस देश मे पडार. श्रीमन्, जिस देश की जनता भुखी हो, जिम देश की जनता नगो हो, जहा न पेट भरने को ग्रन्न हो. न पहिनने को वस्त्र हो. न रहने को मकान हो ग्रौर न समवित रूप से तालीम हो ग्रोर न समचित रूप से दवा हो, उस मुल्क मे ग्रगर कोई सरकार करीडो रुपयो को इस तरीवें से बर्बाद करे तो वह सरकार जितनी जल्दी जहन्नम मे चली जाय उतनी जल्दी मल्क का भला होगा। मैं समझता ह कि, श्रीमन, ग्राप मेरे इस जजबात से कतई इत्तिफाक करते होगे।

श्री शीलभद्र याजी (यिहार): कतई नही।

श्री राज रारायण: श्रीमन्, मै श्राज बहन परेशान था तो पढते पढते यह पढा, उमारी मदद के लिये गाधी जी श्रक्सर श्रा जाटा करते है, हम सोचते थे कि क्या हमारी की युटीलिटी हमारा कोई उपयोग राज्य सभा मे है या नही या के वल समय का श्रपव्यय है, गानित का श्रपव्यय है, तो गाधी जी का एक बाक्य हमको सुबह मिला, श्रीमन्, मैं उसी को करे देता ह:

"सुधार की गज तो होती है खद सुधारक को। जिस समाज मे वह सुधार करना चाहता है उससे नो उसे विरोध की, तिरस्कार की और जान की भी जोखिम की ही आशा रखनी चाहिये। सुधारक जिस बात को मानता है समाज उसको कुधार क्यो न माने" स्रौर यदि कुधार न भी माने तो उसकी तरफ से उदासीन क्यों न रहे। मै समझता ह हमारे पक्ष को प्रबन ने के लिये गाधी जी का यह वाक्य काफी है ग्रौर मैं उन मित्रो से भी कहा। चाहता ह जो कभी कभी ऊब जाते है श्रौर कहने लगते है कि स्रब तो यह सरकार मानने वाली नहीं है इसलिये यह करो दह करो। उनको भी कहना चाहता हु वह मानो, ग्रगर ग्रपने को सुधारक समझते हो तो सुधार के लिये प्रयत्नशील रहो, काग्रेस की तरफ से उम्मीद न करो कि वह तुम्हारी तारीफ करेगी। कार्रेसजनो की तरफ से मत उम्मीद करो कि वह तुम्हारा ग्रपमान नहीं करेगे। यहा तक गाधी जी ने लिख दिया कि जान की जोखिम ने लिये भी तैयार रहना। ग्रौर इमलिये म तैयार रहते है, सबेरे निकलते ही हमे फिक नही रहती कि जान जायेगी। मै पैगम्बर साहब की इस बात से कतई इनिफाक करता ह कि नाहक से डरो नही, हक ग्रौर नाहक का ऐलान करो, हक को पसन्द करो ग्रौर नाहक को छोडो। जिसको हम समझ लेते है यह नाहक है, अगर जान देकर भी हम उस नाहक को रोक ले, तो रोकने के लिये तैयार है। म्रव मै म्राप ही को जज बना रहा हू कि म्राप समझे कि हमारा यह चरित्र सत्य है या ग्रसत्य ? गाधी जी को भेटे मिली थी 1896 में श्रीर 1901 मे। भेट मे सोना चादी की चीजें तो थी ही पर हीरे की चीजे भी थी। उन भेटो मे एक पचास गिनी का हार कस्तूर बा जी के लिये था

श्री सभापति: माफ कीजिए, मैं बीच मे टोकना नही चाहता था लेकिन यह तो श्राप भ्रप्नोप्रिगेशन त्रिल पर बोल रहे हैं। ये बातें सुंदर हैं, भ्रच्छी हैं, मगर श्रप्नोप्रिएशन बिल पर भ्रापको कुछ कहना चाहिये।

श्री राजनारायण: श्रीमन् श्रगर स्त्रप्रोप्रिएशन बिल पर यह बोलने का मौका नहीं है तो कहां है? स्रप्रोप्रिएशन बिल ही तो एक मौका है। देखा जाय तो जितने विभाग हैं सबके लिये 5 सरब 6 करोड़ की मांग है.

श्री सभापति : ग्राप तो विभागों पर नहीं बोल रहे है, ग्राप एव्स्ट्रैक्ट पर बोल रहे हैं।

श्री राजनारायण: एब्स्ट्रेक्ट नही है, यह तो. . . .

श्री सभागिः ग्रापका ख़याल है तो बोलिये, ग्रमी ग्रापके पाच मिनट बाकी हैं।

श्री राजनारायण: वह विभाग क्या **क्या** है श्रापके पास सूचना होगी, तो श्राप पढ़ लेगे। उपने हमारा समय नष्ट हो जाये। तो मैं कह रहा था कि गांधी जी ने कस्तूरबा पर अपना दबात्र डाला, फिर भी कस्नूरबा ने मागा। कहती थी यह भेंट हमको मिली है। गांधी जी ने कहा तुमको नहीं मिली है, हुनारी वजह से मिली है, इसका टुस्ट बनेगा भ्रौर गांधी जी ने उसका ट्रस्ट बनवा दिया। गांधी जी ने निश्वित रूप से उसमें इसको लिखा है कि में इन निश्चित मत का हूं कि समाज विकों को जो भेंटे मिलती हैं वे समाज की निधि है, वे उनकी निजी निधि नहीं है। धाज में भ्रापके द्वारा पूछना चाहता हू, यहां जो मंत्री लोग बैंडे हुए है उनको कितनी भेंटें मिली हुई है ? मुझे प्रसन्नता है कि श्रीमती इंदिरा गांधी जी इस समय यहा पर विद्यमान हैं। ग्रखबारों में हमने बयान पढ़ा है कि उन्होंने कहा है कि हमने अपने सब आभूषण राष्ट्रीय सुरक्षा कोष में दे दिये है। मुझे माल्म नही जो डायमन्ड उनको मिला था वह उन्होने दिया या नही।

شوس اکدو علی خان : کہاں ہے ملہ ?

†[श्री श्रन्तबर ग्रजी खाटः कहां से मिले?] श्री राजनारायणः वे खुद बताएंगी।

<u> اکد علی خان:</u> بهیں - نهیں آپ بتائیں -

ृं[श्री ग्रकबर श्रली खानः नहीं, नहीं, धाप बताइये ।]

شرامتی احس قدرئی نامورات هون المورات هون المورات هون ولا یک یک بهر پر جائر ایک هفته تک ها آدمی دیکه سکتا تها میک مفته بعد جو ان کو پربذینمی رعیره هوتا تها ولا خزانه مها داخل هو آبا تها اور جو ایک هفته تک رکها رهتا تها اور جو ایک هفته تک رکها رهتا تها بهر خزاد مین چلا سانا تها واندرا کاندهی جی کے هار میں جا سانا تها معلیم هی ولا خزانه میں معیم معلیم هی ولا خزانه میں جمع هو حکامے میں جمع هو حکامے میں جمع هو

ं शिमती श्रनीस किरवई (उत्तर प्रदेश): सोने का हार हो या हीरे का हार हो या जेवरात हों वह पंडित जी के घर पर जाकर एक हफ्ते तक हर श्रादमी देख मकता था। एक हफ्ते बाद जो उनको प्रेजेट वगैरह होता था वह खजाने में दाखिल हो जाता था और बाद को दूसरा प्रेजेंट जो श्राता था श्रौर जो एक हफ्ते तक रखा रहता था फिर खजाने में चला जाता था। इंदिराग गंधी जी के हार - इंदिरा गंधी जी के डायमन्ड के बारे मे मुझे मालू है वह खजाने में जमा हो चुका है।

^{†[]} Hindi transliteration.

प्रधात मंत्री तया परमाणु शक्ति मंत्री (श्रीमती इन्दिरा गांधी): मैं ग्रापसे निवेदन करना चाहगी कि कई वर्ष हुए, मुझे तारीख नहीं याद है, लेकिन किंग ग्राह सऊदी ग्रेरेबिया ने एक हीरे का हार मुझे दिया था श्रीर वह उसी समय रिजर्व बैंक को दे दिया गया।

श्री राजनारायण: इस पर मेज पीटने की क्या बात है। ठीक है, मुझे बड़ी खुशी है।

भी शीलभद्र याजी : ठीक है, ऊटपटांग बात न करें।

श्री राज तारायण : मुझे बड़ी खुशी है कि श्रीमती इन् रा गांधी जी ने एक तथ्य को प्रकाश में ला दिया। ग्रच्छा हो कि वे इस तथ्य को भी प्रकाश में ला दें, कि उनकी शादी के श्रवसर पर बिड़ला और सिंहानिया से जो हीरे भेंट में मिले थे, उनका क्या हुआ ?

SHRI B. K. P. S NHA: Sir, this is a supplementary Appropriation Bill. There are certain rulings, not one but a series of rulings both in the Central Assembly, the Provisional Parliament and the Lok Sabha that when a supplementary Appropriation Bit, is being discussed or debated only matters that form a part of the particular grants included there or matters that have arisen after the original Appropriation Bill was passed could be raised. Something that happened 15 years back or 20 years back when a child was born or when a child was initiated in some religion, all sorts of things cannot be brought in a discussion of a supplementary Appropriation Therefore, the Bill. hon. Member, though he has got a right of full clarification within the above limits. cannot raise such issues. It is not pertinent to raise such issues when we are discussing a supplementary Appropriation Bill.

MR. CHAIRMAN: I seem to agree with you. As a matter of fact I pointed that out.

SHRI BHUPESH GUPTA (West Bengal): Not particular case What he is saying is strange. When Appropriation Bills come up for discussion in this House, we can broadly cover policies also, and the proceedings are there; the fourteen years' p oreedings wil tell you. I am not dealing with par icular things at all. I have not indicated any case whatsoever. But if you think in terms of rules, do not try to fodify the rules in this manner. That is what I say, Do not try to modify them. Something he said; the hon. Prime Minis er has repudiated it, the matter ends there.

MR. CHAIRMAN: I quite understand what you are saying. I cat is all right. He said something, the Prime Minister replied. But there is such a thing as relevancy. We are speaking on the Appropriation Bill. Therefore, please keep your remarks confined to the Appropriation Bill. That is what as a matter of fact I pointed out before and I would point out now.

شنی عدداند، : حدد مدن ماهب مهی عدف کو این چاهتا هون که داخ نرائن جی نے پوئلت کو چهار کر پارس هیں

† भी श्रब्दुल ग्रनी : चैयरमैन साहब, मैं श्रर्ज करना चाहता हूं कि राजनारायण जी ने पाइन्ट को छोड़कर पालिसी पर जो बड़ी बातें थी...]

श्री सभापति मैंने तो ग्रजं कर दिया।

شره مددالغلى: كهون كه چهردو

ہاتوں - پس ان كا اصل مقصد هے وا

سامنے نہیں آتا -

†[श्री श्रब्दुल ग्रनी : क्योंकि छोटी छोटी बातों में उनका जो श्रसल मकसद है वह सामने नहीं श्राता।]

^{†[]} Hindi transliteration.

श्री सभापति : ग्रब ग्राप इस ग्रप्रो-प्रिएशन बिल पर कुछ कहिये। ग्रापका काफी वक्त निकल गया। लेकिन मैं तीन मिनट ग्रौर दे दुगा।

श्री राजनारायण : ग्रब ग्रौर तीन ही

श्री सभापति ः हा, म्रापका वक्त गुजर गया।

श्री राजनारायण : नहीं बोलू, श्रीमान् कहें तो बैठ जाऊ।

श्री सभापति : जो तीन मिनट निकल गये है वह मैं श्रापको देता हू।

श्री राजनारायणः श्रापकी श्राज्ञा हो तो नही बोलू।

श्री सभापति : नही, मेरी ग्राज्ञा है ग्राप तीन मिनट बोल सकते है।

श्री राजनारायण: यह सब समय मेरे समय मे न जोडा जाय।

श्री सभापति : नही जोडा जायगा । ऋापका वक्त गुजर गया।

श्री राजनारायण : मेरा वक्त नहीं गुजरा, मेरे भाषण का वक्त गुजरा होगा। मेरा वक्त तब गुजरेगा जब हम काग्रेस का मार लेगे।

श्रीमन्, मैं कुछ श्रर्ज कर रहा हू। वह हमारे भाषण का पार्ट नही है। श्रनावश्यक ढग से श्रगर कोई श्रादमी कुछ श्रग्रेजी के शब्दों को रट कर यहा हमको व्यवस्था, रूलिंग, ससदीय परम्परा को समझाता है, तो हमको श्रच्छा नही लगता है। समदीय परम्परा का मैं श्रभ्यस्त हू, श्रवगत हू, जानकार हू श्रोर मैं डके की चोट कह सकता हू कि सिनहा जी ने जो कुछ भी श्रप्रोप्रिएशन बिल पर कहा वह मान्य नही है।

श्री बजिकशोर प्रसाद सिंह: श्राप रूलिंग देख लीजिए।

श्री राजनारायण : जब मैं, चूिक हमारे मित्र गनी साहब ने हमारी जमानत के लिए रात को 11 बजे फोन किया ग्राने के लिये ...

श्री सभापति : ग्रब ग्राप ग्रप्नोप्रिएशन बिल पर ग्रा जाइये।

श्री राजनारायणः उनको कहना चाहता हू कि यह पालिसी का ही मामला मे रख रहा कि जो हमारे सार्वजनिक नेता हो उनको जो भेटे मिले, वे सार्वजनिक निधि होनी चाहिये, उनकी अपनी निधि नही। यह एक पालिसी का सवाल है। श्रीमन्, ग्राप स्वत इसको जरा देखे कि सरकार को एक पैसा भी हम कैसे खर्च करने दे सकते है जबिक ग्रन्न के उत्पादन मे कमी, जबकि म्रल्यमिनियम के उत्पादन मे कमी, ताबे के उत्पादन मे कमी, नाइट्रोजन, उर्वरक के उत्पादन में कमी, सल्फ्युरिक एसिड के उत्पादन में कमी, टायर के उत्पादन में कमी, ट्युब के उत्पादन में कमी, कपड़े के उत्पादन मे कमी, ग्रौर वनस्पति के उत्पादन मे कमी। ग्रगर 1965 ग्रोर 1966 के छ महीनो के पहले टर्म, दोनो मे तूलना की जाय तो 1965 मे जहा 8 फी मदी की बढोतरी थी वहा 1966 में वह 2 2 फीसदी रह गई। श्रीमती इन्दिरा गाधी जी बतलाये कि यह सरकार लायक है या नालायक है ? श्राज इस काग्रेस के राज मे चोरी बढी है, डाका बढा है, कत्ल स्रौर दगे बढ़े है, राहजनी बढ़ी है, बेकारी बढी है, भुखमरी बढी है, वेश्याएं बढी है श्रीर रिक्शा चालक बढे है। इन्सान म्राज जानवर बनकर रिक्शा को खीच रहा है श्रौर इस तरह से ग्रपना पेट का पालन कर रहा है। फिर मै पूछना चाहता हू कि हमारी सरकार क्यो चाहती है कि उसको खर्च करने के लिए पैसा मिले?

श्रीमन्, मै इस समय खाद्य समस्या के बारे मे कुछ नही कहूगा, लेकिन शिक्षा के

[श्री राजनारायमा]

बारे में बगैर कहे मेरा मामला भ्रधूरा ही रह जायेगा । मैं जानना चाहता हूं और श्राज श्रखबारों में लोगों ने पढ़ा होगा कि घर मंत्री जी को पुलिस की जिस परेड में जाना था वह पुलिस की परेड स्थिगत कर दी गई है। क्या श्राज मंत्री श्रपनी इच्छा से कानून बनाना चाहते हैं ? क्या श्राज मंत्री लोग उचित व्यवस्था का नाम देने के लिए इस तरह का कानून बनाना चाहते हैं ? श्राज पुलिस में जबर्दस्त विद्रोह हो रहा है और इसमें सरकार की हठवादिता है।

श्री सभापति : मैंने ग्रापको तीन मिनट दिये थे जिसमें से ग्रब एक ही मिनट बाकी रह गया है।

श्री राजनारायण : हमें जरा श्रौर थोड़ा सा मौका दे दीजिये क्योंकि हमें शिक्षा के सम्बन्ध में कुछ निवेदन करना है। कल शाम यह प्रस्ताव पास हुश्रा है, इस प्रस्ताव का कल समर्थन हुश्रा है श्रौर मैं इसको यहां पर पढ देता हूं:

"After some discussion the Academic Council decided that the paper answered by the students in the language other than that prescribed by the Academic Council need not be evaluated and that the students be deemed not to have taken the examination in these subjects."

यह मामला है श्रौर श्राप देखेंगे कि इंडियन स्कूल ग्राफ इन्टरनेशनल स्टडीज में वैदिक के बारे में यह मामला उठा था श्रौर लोक सभा में भी यह मामला उठ चुका है। यह लड़का हिन्दी में श्रपना पर्चा लिखता है श्रौर उससे कहा जाता है कि श्रगर हिन्दी में पर्चा लिखोगे तो उस पर्चे को नहीं देखा जायेगा श्रौर उसको ऐसा माना जायेगा कि वह एकैंडैमिक कौंसिल के इम्तहान में बैठा ही नहीं है। स्वतंव भारत में, गाधी जी के मुल्क में वह कौंसिल इस तरहका प्रस्ताव

पास करती है, तो यह शिक्षा मंत्रालय श्रौर यह शिक्षा व्यवस्था जितनी जल्दी हो समाप्त हो जाय . . .

श्री सभापति : ग्रव ग्रापका एक मिनट हो गया हैं ग्रीर ग्रव ग्राप बैठ जाइये।

श्री राजनारायण: मैं शिक्षा के बारे में कहना चाहता हूं, ग्राप दो मिनट श्रीर दे दीजिये।

श्री सभापति : ग्रव ग्राप बस कीजिये, राजनारायण जी, प्लीज बैठ जाइये।

श्री राजनारायण: ग्रगर ग्राप कहें तो हम वगैर कुछ कहे ही बैठ जांय।

श्री सभापति : ग्रापको पूरा मौका दे दिया गया है ग्रौर ग्रब ग्राप बैठ जाइये।

श्री राजनारायण : गिरफ्तारी के बाद ग्राज ही मौका मिला है प्रधान मत्नी जी को हमारे भाषण को सुनने का क्योंकि वे इस ममय विद्यमान है। उनके राज में जो मुसीबत है वह जरा सुन लें।

MR. CHAIRMAN: Please sit down. You have said enough.

श्री राजनारायण : ग्रगर ग्राप कहते हैं तो हम बैठ जाते हैं लेकिन मैं...

Mr. CHAIRMAN: Will you please sit down?

श्री राजनारायण : श्रीमन्, एक मिनट ।

MR. CHAIRMAN: Please, Mr. Rajnarain. Please sit down. I request you to sit down.

श्री राजनारायगः मेरे पास यह दिनमान अखबार है जिसमें पाटिल साहब शराब के नशे में चूर हैं। उनका फोटो देखा जाय।

MR. CHAIRMAN: No, no. Mr. Rajnarain, please sit down. Shrimati Shakuntala Paranjpye.

SHRIMATI SHAKUNTALA PARANJPYE (Nominated): Mr. Chairman, Sir...

श्री राजनारायण : श्रीमन् .

MR. CHAIRMAN: Please, Mr. Rajnarain.

SHRI G. MURAHARI (Uttar Pradesh): Photograph.

MR. CHAIRMAN: Will you please not interrupt?

SHAKUNTALA SHRIMATI PARANJPYE: Sir, we find ourselves at the moment faced with two very urgent problems. One is the food situation and the other is the population explosion. And one of the reasons for this food situation is, I maintain, the population explosion. We talk a lot, we give very big allocations for settling these problems. I would like now to place before hon. Members focus the attention of the country that the time has come, and very precipitatingly when a line of action has to be determined, and this line of action, Sir, is that whenever we give any aid any help, any amenity, to anyone, it is necessary to make sure that that beneficiary is going to accept or shoulder his or her responsibility towards planning his or her family. I know that people think that this is a kind of compulsion, that this is a kind of enforcement. But I would like to point out that every aid-giving agency has the right to make sure that the beneficiary is going to be more responsible thereafter and not improvident after having be more received that aid and not be in a position to come forward again within a few months or even a year with the hands out-stretched for some more aid.

[THE DEPUTY CHAIRMAN in the Chair]

Unless this policy is accepted and unless this is followed up, I do not

think any aid any help, will bring any relief to anyone whatsoever. I want the Minister of State for Finance to think seriously about it because I know about it. The Food Minister made a case and he promised us that in Bihar he was saving the children, he was saving the mothers, the expectant mothers, giving them extra food. Very well, I welcome that. I congratulate him on his humanitarian atutude. Madam if at the same time the Government does not tell these expecting mothers, these nursing mothers, etc. "Well you have had enough so far, my good ladies. Do not come to us again, do not bring into this world any more children", it will not help. I think it is necessary to tell I am not one who does not like or love children. I am not against children. I have two grand-children and I love them. But one has to think as to how many more the country can We have already reached the danger stage. We have already reached the limit, even more than the limit. If we do not give serious attention as to how we can educate the people about the necessity of planning their families, I will say that there will be endless trouble. This is kind of education. When I moved an amendment that maternity benefit should not be given beyond a certain number of children my friends on this side raised a hornet's nest saying that I am against the poor man or the poor woman. Not at all. I think that families or people who do not realise their responsibility as to having a limited number of children should not get either increments or promotions or election tickets. I am not a member of the congress. But that has been said by Mr. Dharia so often. He had even moved a resolution in one of the AICC meetings. But this kind of policy needs to be seriously thought of because I feel that it is the duty of evry aid-giving agency to make the beneficiary more responsible enable him to carry out the duty as a citizen and not be any more improvident or not be a beggar

[Shrimati Shakun'tala Paranipye,]

Now, I come to the grant that has been asked for, which has been mentioned in this Appropriation Bill, for Rs. 5,60,000 under Ministry of Health and Family Planning. I believe it is only for family planning, this grant of Rs. 5,60,000. Why Madam? The Government has seen to it to create a separate department for family planning Madam, perhaps. You might think that it is very odd that a person who has worked for the last 30 years in this field should think that a separate department should not be created. But I do think so. A separate Department of Family Planning not only does no good but it hampers the progress of achieving any results as far as this subject is concerned because or birth control is family planning entirely wedded to public health and medical services. Why create a separate Department? Are we going to have a separate Department and a Malaria Conseparate Ministry for trol, for Cholera Control or for Small pox eradication? What is this separatist tendency that we are developing that for everything we want a separate Department or a separate Ministry or an autonomous Board. Madam, where are we going? Should we think only of spending public money and not of how to spend it?

Mr. friend, Dr. Phulrenu Guha, points in her brought out several speech. I am not going to touch on them because my time is limited. But why create this separate Department for Family Planning? I have said so several times in this House. It is my duty to repeat it and I repeat it. Why is it created? It was created because the Government realised that the progress that was made in the sphere of family planning was not adequate. It was a very slow progress. We were not achieving any results. The population was mounting faster than before. So they say, "All right, spend more money. Appoint more people. Create more posts. Create a separate Department." One day perhaps they ---- C Ministmy That is not the way of achieving results. It is entirely a wrong approach. In fact. they assess their achievement by the spending. I know in several meetings I have heard it said that the allocation for family planning was not spent. That means no progress was made. Is the progress judged by the spending? Progress ought to be assessed by seeing the number of children that you have prevented from being born, the number of sterilisations that were performed. These are the things that one has to evaluate. Now the planning is concentrated on spending spending, spending. All our budgets are spending budgets. They are not budgets of achievements. I am very sorry to have to say that, Madam. But this is what I have been noticing year in and year out.

About the Family Planning Department-I do not think I have sent a copy of my note to the Minister of State. I will send one if he wants one—they have upgraded several posts. Formerly there was only a Director of Family Planning, Now we have a Commissioner which means more expense. Formerly there was no Special Secretary for the Family Planning Department. Now we have a I.C.S. Officer as the Secretary of Family Planning Department. Why, Madam? All these posts created at the top, all these overhead charges are quite redundant. They are unnecessary. And this is the way that the Government is just spending public money without thought. I think it is very unjustified. I know they will say that it is only Rs. 5,60,600. But I know that more demands are coming forward, I think Family Planning ought to be completely integrated with Public Health. I have said so before in this House. If that was done, I have shown it in my note. How many minutes more Madam?

THE DEPUTY CHAIRMAN: Two minutes more.

SHRIMATI SHAKUNTALA PAR-ANJPYE: I will wind up in two minutes I will not ask for more time.

Madam, the officers that already exist in the Public Health Department, the workers, the medical personnel and the public healtn personnel that already exist there they are perfectly capable of delivering the goods. The Vaccinator the Sanitary inspector, they are all small people. They are not getting Rs. 3,000 or Rs. 4,000 per month like your Secretaries or Commissioners. But these are the people who come in daily contact with the masses, with the people of the country. They have established contacts. They can put it over to the masses, they can approach them. They can convince them rather than these top people. I think we should give them better emoluments.

The Public Health staff are very poorly paid. The doctors are going daily on strike practically. The nurses are going on strike. Why is it so? Because their emoluments are niggardly Give them a decent wage. Give the doctors, the nurses the midwives a decent living wage and ask them to do this additional duty of family planning, Appoint more people. Why have an allocation of Rs. 100 crores for family planning in the Fourth Plan? And this demand of Rs. 5,60,000 is guite unwarranted and unnecessary.

Madam, just look at this. They come to us after it is a fait accompli after they have appointed all these officers. They are there now. I have met them. They are good people. But they are not wanted. I have no grouse against them. I have no quarrel with them. But they are not wanted for family planning. For family planning we want people who can contact the masses. I have told this House several times. Let us have people who have benefited from this programme, people who sterlisation people have undergone belonging to the masses. They are the people who should be appointed and not the officers at the top to increase the overhead charges.

Madam, I think my time is up and I do not want you to ring the Bill. But I do hope the Minister will give his considered thought to this and see if anything can be done to reduce this

expenditure and to integrate Family Planning with Public Health. Also, as I said, the aid should be conditional to the persons shouldering his her responsibility towards this family planning.

THE DEPUTY CHAIRMAN. Mr. Bhadram. Now each Member participating in this debate will get just ten minutes.

SHRI M. V. BHADRAM (Andhraidesh): Others before were getting 15 minutes each.

THE DEPUTY CHAIRMAN: I have to keep the limit to 2-1/2 hours.

SHRI M. V. BHADRAM: I am the only representative participating from our group.

THE DEPUTY CHAIRMAN: Yes. You begin.

SHRI M. V. BHADRAM: Madam Deputy Chairman, I rise to oppose the Bill. While doing so I would like to refer to the recent agitation in Andhra Prodesh regarding the location of the fifth steel plant. But I would not like to go into the details of the whole thing but Madam an occasion came when there were misgivings and misunderstandings about the whole agitation. Madam Deputy Chairman during that agitation nearly 30 people have been killed in the police firing and in the whole State communica. tions were stopped be it air, land or rail or water. It is said that the agitation was brought about by land speculators in that area. Also it was said that it was partly due to the quarrels in the Congress Party. But I being an active participant in that movement, I can categorically and emphatically deny both the allegations. What is behind the whole thing?

Madam, we are told to treat the various States as one. We talk so much about national integration and planning. But when we go to the facts, what is happening? The planning is a planless planning. It is a planning which will keep the backward States always backward and only the

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advanced States will get the benefit of the whole thing. Madam, I will give you some of the statistics of the whole thing.

Andhra Pradesh in population is 8 per cent, and in area it is 9 per cent. of the whole country. It occupies the fourth and the fifth place respectively in the country. The State has perennial water resources like the Krishna Godaveri and the Pennar rivers and medium rivers. The potential of the water resources is 150 million acre ft. of water. But only 26 million acre ft. of water is being utilised so So enough water resources still there which are to be tapped. In this connection so much hullabaloo was raised some time back in this House about granting money to the Nagarjunasagar project. This project, when completed, will irrigate about 15 to 20 lakh acres of land but it has come to the fag end and we have spent about Rs. 115 crores and another Rs. 25 crores to Rs. 30 crores are required to complete it. While the dam is constructed, the canals have not been dug. So the water does not go to the land. Government says that there is no money to complete the project. is another instance where the Centre is giving Andhra a step-motherly treatment.

Regarding power potential, it has a potential of 3,000 MW. At the end of the Third Plan the installed capacity was 291.8 MW only. So, there is about 2700 MW of power still to be tapped which will, if done, change the entire face of the State. What is the Central Government doing about it? The per capita consumption of power in 1963-64 in Andhra was 26 KW whereas it was 76 KW in Madras, 50 KW in Mysore, 36 in Kerala and the All-India average was 55 KW. were nearly half of the All-India average. Regarding power consumption for industrial purposes in 1961-62 the position was, Andhra 14 KW. Punjab 50, Maharashtra 54, West Bengal 54, Madras 33 and the All-India average was 25 KW. Regarding minerals, the coal reserves are to the tune of 1320 million tonnes. Asbestos is virtually a monopoly. Barytes is 1.7 million tonnes, which is a monopoly in the country, iron ore is 400 million tonnes. This is the mineral resources position as also that of the water and power resources.

Coming to what the Centre has done to the State during the last three Plans. In the first plan the outlay on industries for the whole country was Rs. 46 crores and it spent on Andhra Rs. 2.8 crores. In the Second Plan it was Rs. 671 crores for the entire country and it spent only Rs. 6.3 grores on Andhra. In the Third Plan it was Rs. 1,564 crores for the whole country and for Andhra it was Rs. 76.5 crores. Even if it is taken on a population basis it should have been Rs. 128.2 crores in the Third Plan. We do not know what will happen in the Fourth Plan.

Even in the private sector, the outlay for the whole country was Rs. 675 crores and in Andhra it was only Rs. 25 cores. In the Third Plan it was Rs. 1050 crores for the whole country and only Rs. 55 crores spent in Andhra.

The per capita industrial production in Andhra is Rs. 10.1, in Maharashtra Rs. 86, in West Bengal Rs. 80, in Gujarat Rs. 56.7, in Madras Rs. 29.6. When the all-India average is Rs. 29, in Andhra it stands at Rs. 10.1 only. In 1963-64, in the industrial sector, that is, mining, factory establishments and small enterprises, contributed only 9 per cent. to the State income against 19.7 per cent. in the country. Andhra's industrial income constitutes 3.5 per cent of the total industrial income of the country. Out of this 3.5 per cent.. the major part comes from non-factory establishments like tobacco curring, edible oil factories, etc. Factory establishments contributed 36.4 per cent, of industrial income of the State against 56.3 per cent, in All-India. In 1950-1, the all-India per capita income was Rs. 284 and in Andhra it was Rs. 256. There was a difference After the execution of of Rs. 28. Three Plans the all-India figure is

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Rs. 366 and that of Andhra is Rs. 333 but the difference also rose from Rs. 28 to Rs. 33. This is the net result of the three Plans in Andhra, Are we not justified in raising our voice against the injustice that is being done and which has been perpetrated during the last 15 years? The gap between the All-India per capita income and that of the State income has, after the execution of three Plans, increased from Rs. 28 to Rs. 33. If they have any conscience, if they want to remove the imbalance between State and State, they should take serious steps and against the injustice done, the whole steel plant economics should be understood in this background. It is only an expression of the feeling of injustice done to the State which was expressed in the form of agitation about the steel plant but in various about the steel plant but in various other fields also the State has been completely neglected. Take Nagarjunasagar project. Mr. Sanjivayya has announced at Hyderabad that zinc plant is coming up. Now it is shelved. Regarding the Kothagudam Fertiliser, nobody knows when it will come, whether the finances will come at all. Similarly about the South Central Zone. A part of the State, which was the most economical unit like Guntakkal Division and others, was taken away to be retained in the Southern Zone. This is the economics behind the entire steel plant agitation. What was the attitude taken by the Central Government in this respect?

I may be permitted to state one fact. When Shri Lal Bahadur Shastri visited Visakhapatnam in December 1965 he had categorically stated that the opin'on of the Expert Committee would generally be honoured and accepted by the Government. That gave satisfaction to the entire Ardhra State. They were hoping that they would get it. But some time in April and also in early November there was a news reported to have seen given by Shri Kamraj, about Salem. body in Andhra is against the Salem or Hospet projects. On the other

hand I may be permitted to state one fact. We, the Communist Party, are proud enough to say that when certain sections in Andhra were against giving Madras to Tamil Nad in 1952. our Party stood against the whole thing and we said that it should form part of Tamil Nad. In the 1952 elections, from the Centre of Andhra a Bengalee was elected to the Lok Sabha, from Vijayawada constituency. We do not have such inhibitions. An hon. Member of this House Shri P. K. Kumaran, comes from Kerala and he has been elected and sent to the Rajya Sabha from Andhra Pradesh by the Communist Party.

An HON. MEMBER. He is a domiciled Audhra.

SHRI M. V. BHADRAM: Maybe, but he has no house or wife or children in Andhra.

AN HON. MEMBER: He is a voter there.

SHRI M. V. BHADRAM: Maybe he is a voter in Andhra.

PURAKAYASTHA SHRI M. (Assam): When are you going resign?

SHRI M. V. BHADRAM: I will tell you before I do that. I will take your advice also and then do it.

During the days of the agitation I was in Visakhapatnam when the firing took place on the 1st of November. Ten people died in that firing and altogether eighteen persons were injur-Immediately after hearing the news of the firing, we went to the place. It was a shocking sight. Dead bodies were lying on the road in pool of blood. All the eighteen persons who were injured were injured above the belt. None was injured below the belt. That shows that the police shot indiscriminately and they wanted to kill the people. There was absolutely no incident at all, no raid on the post office where the firing took place And most important of all, no magistrate had ordered that police firing. police had taken the law into their [Shri M. V. Bhadran.]

own hands. They wanted to kill the people, to terrorise the people they did it. But I may say here that in spite of all that, this movement will continue and if the Centtral Government does not take serious steps to remove the imbalance that exists in various States, this movement will go, on, whether it be in Andhra or Kerala or any other backward area. movement will continue from time to time. Therefore I request the Central Government to take a serious view of the matter and plan so as to give some weightage to those backward States where resources are plenty and where development is possible.

SHRI M. P. BHARGAVA (Uttar Pradesh): Madam Deputy Chairman, I had no intention of taking part in this debate, but certain facts came to my knowledge and I thought I must place them before the House. In this connection I would refer to two questions put by me in this august House and the replies given by the Government to them. The first question was:

- "(a) whether any agreements were signed during the last two or three years for importing sulphur worth about Rs. 20 crores from the United States of America;
- (b) if so, whether any supplies have been received against these agreements; and
- (c) if the answer to part (b) above be in the negative, what are the reasons therefor?"

The replies that were given were these:

"An agreement was entered into by the State Trading Corporation with an American firm in September, 1966 for supply of 3,60,000 tonnes of sulphur @ \$65 per M. ton F.OB. (Stowed and trimmed) for a total value of Rs. 14,85,00,000, the C.I.F. value being Rs. 20,13,61,680.

The contract inter alia provided for usual guarantees with regard to quality, inspection and analysis and also for a performance bond, in the form of a bank guarantee. As the performance bond was not forthcoming no imports have taken place so far. The S.T.C. is, however, pursuing the matter further."

This was on 10th November, 1966. Then I followed up the matter with another question, i.e.:

- "(a) whether it is a fact that the American firm with whom an agreement was entered into for supply or sulphur is not in a position to supply any sulphur;
- (b) whether the American firm has ever dealt in supply of sulphur before; and
- (c) the name of the Indian officer who signed the contract on behalf of the S.T.C.?"

This was on the 1st of December, only two days back and the replies given were.

- "(a) Yes, Sir.
- (b) According to the information given by this firm to the officials of the S.T.C....."

I would like the House to note the reply—

- "(b) According to the information given by this firm to the officials of the S.T.C., the firm had business associates with interest in sulphur mines in United States.
 - (c) The Chairman of the State Trading Corporation signed the contract on behalf of the Corporation."

Now, several points arise out of these two questions. It is admitted that sulphur is in short supply the world over and the S.T.C. was anxious 'o optain sulphur from wherever they could. They deputed people to go round the world and find out where sulphur was available. One of the directors of S.T.C. went to the United States of America and he was staying in New York to find out the possibility of procuring sulphur from that country. There he comes across a party and without finding out the antecedents or

the previous experience of the firm in dealing with sulphur, he advises the Government of India to go ahead, saying he has found out a very solvent party who can supply sulphur to the tune wanted by the Government of India. Now what did the Government of India do? On the 21st of August and on the 25th of August they sent cables to our representatives in Washington to find out the antecedents and credentials and credit-worthiness of this party. As soon as crooks, those in this firm knew that enquiries were being made about them to find out their ability to supply the sulphur, they flew over to India. They land here on the 1st or 2nd of September, 1966 and they talk to the authorities in the S.T.C. The S.T.C. in the normal course should have waited for the reply from our Embassy in Washington to whom they had sent cables on the 21st and 25th of August. But that is not done. The contract is agreed to with the firm for the supply of Rs. 20 crores worth of sulphur on the 5th September, by the Chairman of the S.T.C. himself.

 $Probabl_{V}$ the House ma_{V} be aware that I have been putting a number of questions about the working of the S.T.C. and I have tried to show how nepotism and corruption are practised in that office. This case is one of the most serious things that has come to light. After the contract is signed, that same officer who had advised that the firm is in a position to supply sulphur and that they have been dealing in sulphur, says that they have not supplied one pice worth of sulphur to anyone in the world. This is the state of affairs. The same gentleman says this on the 2nd of October, after the contract had been signed by the Chairman of the State Trading Corporation. While he was in New York he thought that the firm of Messrs. Oval Industries, could supply the stipulated quantities of sulphur. Now he finds them incompetent within fifteen days. Within this period this officer changes his ideas and they were found incompetent and were not in a position to supply any sulphur. The

firm's financial standing also comes in now. The financial standing of the firm, in spite of their reported association with various other well-known firms was in doubt. It is also mentioned that the firm did not execute the performance bond which was the main condition for the contract to be operative. Thus it can be seen that the firm had proved to be totally unreliable. Now, what follow-up action was taken by the State Trading Corporation?

Now instead of admitting that a mistake has been committed and we have been cheated they try to justify that nothing has been lost to the country and that sulphur would come not from this firm but from the other firm, but I may tell the House that the country has already lost Rs. 9:39 lakhs in opening the letter of credit. That is a total loss already and what the legal proceedings will bring in the end nobody knows because we have come across contracts after contracts where the penal clause could not be enforced because there was some flaw or I have brought this fact to other. the notice of the Government to impress upon them that this policy of not trying to fix the responsibility will not This is a specific case where the officer has misled the Government of India without making proper enquiries. If he was present before the 5th September in the U.S.A., what was he doing there? What report did he send and how was it that after signing the contract within fifteen days he came to know of the true facts about the firm? What is required is a thorough enquiry into the S.T.C. deals to fix responsibility on the persons who are defrauding the country of the very valuable foreign exchange. If that is not done the bunglings going on in the S.T.C. will continue. We have come across several of them and it is high time that an enquiry is ordered. understand that there are strictures about the working of the S.T.C. by the Public Accounts Committee also. I do hope the Government will take all those recommendations into consideration and before long they will

[Shri M. P. Bhargava.]

order an enquiry into the working of the S.T.C. and it deals with a view to fix responsibility on the officers concerned.

SHRI T. V. ANANDAN (Madras): Madam Deputy Chairman, it is no wonder that we follow the British type of parliamentary system in this country because we had a very long connection with them and therefore I say we have lost the originality of the Asokan and Akbar administrations. We follow what has been left behind by the Britishers in submitting a budget, a supplementary budget and then appropriation bills, etc. but we do not consider how we could get finances from our internal resources. We go to foreign countries for loans on interest for our development work but we do not seem to realise what we can derive from our internal resources. I do not blame the hon. Ministers because they come and go but I would like to impress upon the permanent administrative machinery that they should apply their mind on how we could derive extra income from our own internal resources.

Madam, I can quote an instance. By a word of the Ministry, by the Cabinet taking a decision for merging the dearness allowance into the pay paid to the workers of the country, accordingly to my conservative estimate a sum of not less than Rs. 100 crores could be got in a year. I will in detail. There explain this about 25 lakhs of Central Government employees and their dearness allowance ranges from Rs. 47 to Rs. 100. If we decide upon the merger, not of the entire portion of the dearness allowance-because I am of the opinion that if at all we can achieve after the Fourth Plan, the status of 1960 and if we take the status of 1960 into consideration-at least 60 per cent of the present dearness allowance could be marged into their pay. If it is 60 per cent, arithmetically Rs. 40 per head is saved and a sum of not less than Rs. 10 crores will come into the provident fund accumulations and this

amount you can use for the development work in the country because you are not going to immediately distribute the Rs. 10 crores among the entire 25 lakhs of workers. If we similarly take the State Government employees there are about 40 lakhs of them in the country who are getting equal remuneration and dearness allowance and if you merge 60 per cent of their dearness allowance into their pay you will get another Rs. 12 their provident accumulation. Then we have the industrial workers in the private sector; they also number about 80 lakhs. The basic pay in the private sector is only Rs. 30 whereas their dearness allowance ranges from Rs. 100 to Rs. 150. A man in the private sector who retires after 35 years of service or at the age of superannuation gets only about Rs. 1,000 or Rs. 2,000 as his provident fund accumulation. We can control the private sector who are now functioning in this country after freedom with the Rs. 3,000 crores of the public exchequer which amount is distributed among the various industrialists in the country. They have grown up in the country but they exploit the poor worker by paying him Rs. 30 as basic pay along with a dearness allowance of Rs. 100 to Rs. 150 which is of no benefit to him at the time of his retirement. Therefore if a decision is taken for the merger of dearness allowance into the pay of the industrial workers in the private sector you will get not less than Rs. 80 crores. Of course it needs a very strong will to do that but I do not think our Government takes such drastic action against these people because I know they are allowing knowingly about Rs. 300 crores as uncollected income-tax arrears due people. They are very from these liberal with them. But we can get all this money by issuing an ordinance today or tomorrow marring at least 60 to 75 per cent. of the dearness allowance paid to the private sector employees and, Madam, my estimate is we can get a hundred crores rupees that way. The Government can do it but they may say that the private sector will not agree to this because they will have ... pay extra retirement benefit. Madan, the private sector in this country does not pay anything out of its own pocket. It is only from the work put in by the workers that they get their profit. If they have to be paid extra to that extent the profit will be reduced and instead of declaring Rs. 10 lakhs as profits at the end of the year they may declare Rs. 5 lakhs as profits. Of course, to that extent the bonus paid to the workers will be reduced but I do not think any worker in the country will mind that if the Government were to merge their dearness allowance into their pay and stop the exploitation by the private sector of the wage earners of this country.

Madam, I come to another question. We have laid-down in our Constitution that we should see that the destitutes are supported by the Government. Some of the State Governments do care for them while others do not care even to give them an allowance of Rs. 20. There are so many destitutes who are over 70 years of age and who have taken part in the national struggle but no step is taken by the Government to go to the rescue of these destitutes. Their number is about one crore and seventyone lakhs according to the statistics furnished by the Government. These must be supported.

There is one more thing. The villagers are not at all benefited by the freedom. They do not know whether the country is free and what Gandhi conducted Mahatma national struggle in the country. At that time we were saying that freedom means that everybody will have enough food to eat, everybody will have enough work to do and everybody will have enough houses to live in. But what do we see today? We find in the cities people sleeping on the pavements, people whom we have not taken care of. All the same we say that the planners have spent so much money for social security purposes but who have got all those benefits? Madam, I think the poor people, the have-nots have not been benefited as a result of our freedom for 19 years. Only the moneyed people are bagging more and more money and at the same time evading income-tax also. We not only allow them to live but we even do not take action against them. With these remarks I support the Appropriation Bills before the House.

1 P.M.

SHRI BHUPESH GUPTA: Madam Deputy Chairman, I am very Mr. Bhargava spoke on something which arose in this House. So do I. I would invite the attention of the House to the proceedings of 16th November in relation to Starred Question No. 181. There the question related to a letter written by Mr. N. S. Hoon to Mr. Sachindra Chaudhuri, the Finance Minister, and in that letter which I read out there was an allegation which read as follows:--

"You have acted a_S my counsel and appeared before Justice A. N. Ray durn.g the years 1963 and 1964 in Haridas Mundhra's suit No. 600 of 1961."

Supplementaries were asked and Mr. Sachindra Chaudhuri prevaricated. He was asked as the Minister to reply in this House. There—I need not take the time of the House very much—he tried to evade giving a straightforward answer to the question that was put to him and I think it was very objectionable on the part of the Finance Minister to have treated this House in this manner. When I asked him whether he was not working for Mr. Mundhra as counsel he said:—

"Thirdly, it is presu led that Mr. Hoon has been my client. The correct position is I am not going to say one way or the other."

Now, I do not know why this simple thing was even denied by the Finance Minister. He could have said. "I did act as his counsel in suit No. 600 of 1961." The charge is when he was Bill, 1900

[Shri Bhupesh Gupta.] acting as Mr. Hoon's counsel, he wrote in his letter:—

"You are at the same time giving advice to Mr. Mundhra, against whom I filed suit No. 600 . . ." Anyhow the charge in that letter was that "you are acting", Mr. Hoon said, "as my counsel and at the same time you are giving advice to the other party also" who is Mr. Mundhra. These are the two parties involved.

SHRI AKBAR ALI KHAN: It is an entirely different case.

SHRI BHUPESH GUPTA: You do not know. Do not disturb me, I have got here the photostat copy of the bill which was given to the Turner Morrison and Graham Group of Companies, of which Mr. Hoon is the Chairman.

It says:

"Regd. No. 780|65.
Royal Insurance Buildings,
5 & 7, Netaji Subhas Road.
Calcutta.

Messrs. Sandersons & Morgans, Solicitors.

Re Appeal No. 69 of 1964, Suit No. 600 of 1961 Haridas Musdra vs. Turner Brothers."

The Chairman is this gentleman, Mr. Hoon. I have got the photostat copy of the entire bill.

SHRI AKBAR ALI KHAN: Madam, I have put a specific question to Mr. Bhupesh Gupta. A counsel can be a counsel in one case to one party and in another case to another party.

THE DEPUTY CHAIRMAN: I think you understand that.

SHRI BHUPESH GUPTA: That is what I am saying. I am coming to that. It is the same case. I know Mr. Akbar Ali Khan, you are a briefless barrister and so am I. I know that. That is why time and again I am mentioning suit No. 600, the same case. Here are the photestat copies. You can examine them, because nowadays you do not believe it. Here you will find that in the first part of the bill there is an

entry for a substantial amount. Here all these entries are here. Messrs. Sandersons and Morgans claim from Mr. Hoon Rs. 24618/19.

THE DEPUTY CHAIRMAN: Is it lelevant to this?

SHRI BHUPESH GUPTA: I am saying it is relevant. I am coming to that, to the Finance Minister. I am just saying it so that the authenticity of the document is not questioned. I am sure you are not questioning it. Here in this bill at the last page you will find this entry:—

"Paid Counsel Mr. S. Choudhuri his fees to advise and consultation—Rs 1105.00.

Paid Counsel Mr. S. Choudhuri his fees to apply and conference—Rs. 1105.00

Paid Counsel Mr. S. Choudhuri his fees to apear at the hearing on 4-12-63, 5-12-63 & 6-12-63—Rs. 5100 and consultation Rs. 85—Rs. 5185.00."

These are some of the entries made in regard to that particular case and on top of this bill it is said, suit No. 600. Now, you will see it. Then, I am told . . .

THE DEPUTY CHAIRMAN: Mr. Gupta, please speak on the Appropriation Bill.

SHRI BHUPESH GUPTA: It is the Appropriation Bill I am dealing with. I do not trust even one paisa in the hands of the Finance Minister. This is the criticism. When he was talking about the State Corporations, it was something. I am definite it is oppropriation. You remember and I remember during the Appropriation Pill Mr. M. O. Mathai was brought in. Don't you remember, you were here in this House. I remind you of it. Here I say I am concerned with the All Minister, not as an individual. these things relate to the House. Here Messrs, Orr. Dignam seem to have written a letter to Mr. Hoon, a copy of which again I have got, which substantiates the case more or less that he was given the fees in the same suit. Please note this . . .

THE DEPUTY CHAIRMAN: You yourself have said "seems to have written". So, why do you want to say that?

SHRI BHUPESH GUPTA: Copy of the letter is here. I am very cautious in this thing. Let him deny it. I will be very happy. Now, here this letter again I have got. I sent it to whoever was there. I do it on authority with a certified true copy, proper copy. I need not go into that very much. It is quite clear. Messrs. Orr, Dignam were using his services, both the parties. Here we know the Finance Minister. My point is he could have easily said: "I acted as the counsel in that case." Why he evaded and avoided an answer. I do not understand. He should know that I am in full possession of the copies of the Bills of the solicitors' firms. Now, the entries for payments against his name are shown. Let him deny it. That is how the Government behaves.

THE DEPUTY CHAIRMAN: Now, only two minutes and you must finish.

SHRI BHUPESH GUPTA: Do you think the people can have faith when the Government prevaricates in such a manner? He could have easily come and put the cards on the table, but he has not done it. In the next elections I hope that Mr. Sachindra Chaudhuri will not be advised to stand and we shall see to it that he does not come.

Now. another point is. how the You know Government functions. that we had Ambassador Mr. J. S. Mehta in Peking. He was the Indian Ambassador in China. Now suddenly we find Mrs. Rama Mehta going to the United States of America to study in the Harvard University. public policy. I am not concerned with their conjugal affairs. It was a scholarship. Now, is it sponsored proper for the Government to allow the wife of an Ambassador to go to Harvard University to study on a According to sponsored scholarship. my information from Washington, it was sponsored by the CIA, but cut

out the CIA part of it. Now, this gentleman is appointed as the Head of Policy in Washington and his wife is back there again. Now, is it good?

THE DEPUTY CHAIRMAN: Now, your time is over.

SHRI BHUPESH GUPTA: No. One or two things more. I am very brief. The third point is this. Scandals I cannot give more.

THE DEPUTY CHAIRMAN: Speak on the Appropriation Bill.

SHRI BHUPESH GUPTA: Government can never get scan-Here you see the Ganju dalised. matter we raised. Mr. Ganju organising publicity for India, lecture tours and so on. Here he organised a lecture tour in favour of Mrs. Vijay Lakshmi Pandit for which several thousand dollars were spent. folder I have got published paper "New Age". That money is being spent. A coloured folder was circulated and according to my information from Washington about \$7000 were spent on that whatever it is. You find out. Many other things are

THE DEPUTY CHAIRMAN: That will do.

SHRI BHUPESH GUPTA: Now I come to Durgapur. Why that will do? You have given 15 minutes to our group.

THE DEPUTY CHAIRMAN: Mr. Bhadram himself said that he was the only speaker.

SHRI BHUPESH GUPTA: I will take a few minutes.

THE DEPUTY CHAIRMAN: When you got up, you said you would be very brief. You persuade yourself.

SHRI BHUPESH GUPTA: I do not make a speech for less than an hour. I am very brief. Surely I am brief. I know these are unpalatable things, but enjoy these things a little. About Vietnam, of course, you will not object to it, I believe; this is a policy

[Shri Bhupesh Gupta.] matter. Why, Madam, was the Consul-General of the Democratic Republic of Vietnam prevented from issuing the Press release on the report of the War Crimes Commission of Vietnam? They were about to do so and they were called from the Embassy by the Foreign Secretary on November 11th and asked not to do such a thing or publish anything which went against a foreign power. If that is so, the Americans should also be stopped. The AI.R. echoes the "Voice of America" in dealing with Vietnam matters, and they may reconsider it In Allahabad an exhibition is organised in which anti-Communist, anti-Indian American propaganda against socialism is going on uninterrupted: whereas the Vietnam Consul-General is prevented from publishing a report . . .

THE DEPUTY CHAIRMAN. You will have to wind up

SHRI BHUPESH GUPTA: I am winding up. Why this kind of thing?

THE DEPUTY CHAIRMAN: Mr. Bhupesh Gupta, we have called one Member from each Party. I thought that you were going to be very brief, you were going to finish in five minutes.

SHRI BHUPESH GUPTA. Let me finish. But I will obstruct the ceedings of the House. I will do, Madam, I will do, I shall stop here, I shall carry out your orders, but from now on till the session ends obstruction will follow, obstruction not to the Chair but I know how to deal with this thing The Durgapur Steel Plant Workers' Committee elections taken place. All the seats have been captured by the representatives of the Union which is not IN.TUC but the other Union, and yet the IN.T.U.C Union is the recognised union the complete defeat of the Union of which Mr. Atulya Ghosh is the Chairman. The other Union should be recognised

This is all I should like to say and since you are asking me to sit down

I will sit down, but do not expect from us co-operation any more.

SHRI AKBAR ALI KHAN: I will ask one question if you permit. As the time was not there, you did not allow me to speak. I would request the Minister to just answer whether the statistics given regarding the economic backwardness of Andhra Pradesh are correct or not. If they are correct, what is the reason?

SHRI BHUPESH GUPTA: Madari Deputy Chairman, I have raised that point, I request that the whole matter should go to the Privileges Committee Why Mr. Sachindra Chaudhuri denied or prevaricated a clear answer which he should have given in regard to his appearing on behalf of Mr. Hoon and getting fees from him? I have got the photostat

THE DEPUTY CHAIRMAN That is a separate issue.

SHRI BHUPESH GUPTA I give notice of it

SHRI B R BHAGAT Madam, the hon. Member knows how a privilege issue is raised. So far as the Finance Minister is concerned he is not in the town. The hon Member asked me of inform him but he is not in the town, but certainly when he comes back, he will deal with the points he has raised, and he will come to the House and request time for dealing with it.

As for the statistics, the difficulty is that the statistics are not absolute.

(Interruption)

SHRI CHITTA BASU (West Bengal): What are absolute statistics ard what are variable statistics?

SHRI BHUPESH GUPTA: What are the statistics? Tell me what is the definition of statistics? Let him tell us. These are Government statistics. He cannot answer like that. Are these Government statistics or not? Do you deny the origin?

SHRI B R. BHAGAT: Let the hon. Member hear me.

3887 Appropriation (No. 4) [3 DEC. 1966] Appropriation (No. 5) 3888
Bill, 1966 Bill, 1966

SHRI LOKANATH MISRA: Are they as elastic as the morality of the Congress Members and Ministers?

SHRI B. R. BHAGAT: The statistics are relative to a situation . . .

SHRI BHUPESH GUPTA: Everything is relative to a situation . . .

THE DEPUTY CHAIRMAN: Order, order.

SHRI B. R. BHAGAT: There cannot be a very absolute thing.

SHRI BHUPESH GUPTA: What I say is . . .

THE DEPUTY CHAIRMAN: Please sit down. You are a student of economics.

SHRI BHUPESH GUPTA: I should teach him economics. All statistics are relative . . .

SHRI B. R. BHAGAT: It is entirely different what interpretation is drawn out of it. The hon. Member has drawn these conclusions from the statistics for Andhra. But some hon. Members from other States will draw similar conclusions about their own.

AN HON. MEMBER: No. no.

SHRI B. R. BHAGAT: Not on the same facts but I am saying the facts information from the or statistical same State. When I say relative, it is a question of either economic growth or of the rate of growth or the statistical thing of different States in the country, and we have given information as to what is the relative backwardness of each State. only emphasising this point that even regarding States like West Bengal or Maharashtra or Tamilnad if the Members talk, they say theirs is a very backward State, although States like . . .

SHRI AKBAR ALI KHAN: It is not a fact.

SHRI B. R. BHAGAT: You have to take each case in the background and the totality of the situation. When a question was asked, I have to give information as I know it, not as the hon. Members want me to say.

A number of points have been raised in this debate. I will try to deal with the general points, but some of the specific issues which have been raised by hon. Members I think have been raised only today. I have not had the time to get the information because they are related not only to matters of detail but also connected with the various Departments. If I had known that these points would be raised, I would have tried to get the information. Therefore, the hon. Members will excuse me .

SHRI LOKANATH MISRA: On a point of order. Yesterday I had submitted to the Chair that I would need the Home Minister and the Food Minister to be present here when I spoke because I would be dealing with certain points that required their presence. In spite of my previous notice if the Food Minister and the Home Minister did not present themselves on the floor of the House, that is none of my business.

THE DEPUTY CHAIRMAN: You should have told them what points you were going to raise.

SHRI BHUPESH GUPTA: Why should I tell them?

THE DEPUTY CHAIRMAN: I am talking to Mr. Misra. The Ministers cannot have all the information with them.

SHRI LOKANATH MISRA: He cannot take the plea that he was not previously intimated.

श्री राजनारायण : माननीया, एक वैधानिक प्रकृत हमारा है। उपसभापति श्रापको क्या पूछना है ?

श्री राजनारायण : मेरा प्रश्न यह है कि जब हम कालिंग अटेशन नोटिस देते हैं, कोई शार्ट नोटिम क्वेश्चन देते हैं, तो सारे कालिंग अटेशन नोटिसेज को और तमाम शार्ट नोटिस क्वेश्चनस को यह कह कर टाल दिया जाता है और टाला गया है कि चूकि सप्लीमेन्ट्री डिमाड आ रहा है, आप सब उस पर कह लीजियेगा और सप्लीमेन्ट्री डिमाड पर जब हम कहते है तो यहा पर कोई मत्री जवाब देने के लिये तैयार नहीं है। यह मैं समझना हू कि ससदीय प्रथा के विरद्ध जा रहा है।

THE DEPUTY CHAIRMAN Yes, Mr Bhagat

SHRI B R BHAGAT So, I hope hon Members will not mind if I do not deal with their specific matters in detail, those that they have raised, or if I have ignored their points But I will certainly pass on those points

श्री राजन।रायण श्राप तमारे तारो के बारे में भी कित्।

SHRI B R BHAGAT Fortunately, I have been able to get some information about the two telegrams. I have just got the information It may not be complete. But that only shows how anxious I was to get the information. But the physical fact is that information may not be available just out of the hat or in a moment. How Members should not blame me if I do not deal with it

SHRI LOKANATH MISRA I would like to know It is a relevant point—whether the Food Minister is in town or not or whether anybody is representing him. I just want to impress upon you—even if there is a directive from the Chair—is it for the Minister to make his own choice either to come to this House or to stay out? Is it up to him?

The DEPUTY CHAIRMAN After hearing what points he touches, only then you can say

SHRI LOKANATH MISRA. He is not going to touch any point raised by me. This is very important and very relevant. It is inconvenient to him. My point is whether a submission made to you earlier to direct some particular Minister to be present in the House should be flouted by him. That is the point.

THE DEPUTY CHAIRMAN You should know that Ministers are also engaged otherwise

SHRI BHUPESH GUPTA We have to sit late

THE DEPUTY CHAIRMAN Mr Gupta please Mr Bhagat, please continue

SHRI B R BHAGAT At the moment, voting is going on in the other House Actually I got a message to be there I have excused myself

(Interruptions)

THE DEPUTY CHAIRMAN Continue please We cannot go on in this manner

SHRI BHUPESH GUPTA I would like to know What is the definition of 'otherwise'?

SHRI B R BHAGAT As for some of the points

SHRI BHUPESH GUPTA They are fighting for election tickets

SHRI B R BHAGAT About economy in expenditure, it was said by the hon Shii Bhandari who spoke the other day that sufficient action had not been taken to bring about the maximum economy in expenditure. We have in this session itself given information that every effort has been made to cut down the expenditure of the Government. And already the

Finance Minister has given that information that expenditure to the extent of something like Rs. 91 crores has been cut down under the different Ministries and that also a number of other economy measures have been taken up so that the net effect is that expenditure is brought down to the maximum extent. And there are no two opinions in regard to this that at the moment when we are passing through great difficulties it is necessary that every pie that is spent must be absolutely justifiable and But it is a continuous process. I am glad that the hon. Members are very alert on this. The House anxious . . .

SHRI BHUPESH GUPTA: What about that?

SHRI B. R. BHAGAT: We are trying to bring about the maximum economy.

Then the hon, Member from Andhra Pradesh spoke about the Nagarjunasagar Project. This has received a very high priority. And only last year we have decided that it should be expedited instead of being spread over a number of years, that it should be completed as quickly as possible, so as to bring greater benefits . . .

SHRI M. V. BHADRAM: There is no money there.

SHRI B. R. BHAGAT: The House will appreciate that the then Finance Minister himself paid a visit to Andhra Pradesh and on his coming back, additional assistance was given-Rs. 4 crores in 1964-65 was given and 1965-66, Rs. 10 crores additional were available. To enable it to be completed in a shorter possible time, year, that is in 1966-67, a provision of Rs. 8.50 crores was made for the project in the State plan. The State Government made a request in August, 1966 for additional Central assistance during the current year on the ground that the entire provision for the year has already been spent. The request of the State Government was examined with reference to various alterna-1334 RS-3.

tives and it was decided to provide accelerated assistance of Rs. 4 crores in the current year. Therefore, during the last three years, including this year, every effort has been made that where money is required, it is being provided, so that the project is accelerated.

Then, coming to the point raised by the hon, lady Member, who is there now, about family planning, she is absolutely correct that it is through increased Governmental expenditure or through the appointment of certain officers or the creation of a department that we will make an impact on family planning. I have just returned from a country which made a great success of family planning, that is Japan. What is outside is that it is done there through the most violent method, that is, by legal abortion. That is not true. discussed the matter with those who are engaged in this task, with those who have made it a great success. They have reduced the growth population by 50 per cent. facts are more important. This is their assessment. One is the cent per cent literacy that is there. The second is the mass media of communication. either television or radio or propaganda. And because the people there are educated they are able to receive the information. They attuned to it. Therefore, if we have to create that kind of atmosphere, it is somewhat difficult. We cannot have cent per cent literacy quickly. we have to consider the point ephasised by her. We have to have a large number of dedicated workers, particularly women workers, who can go out to the villages, contact the people and create a . . .

SHRIMATI SHYAM KUMARI KHAN (Uttar Pradesh): On a point of information. Is it not true that the population of Japan was reduced by 50 per cent through legalised abortions to start with? Now, legalised abortion is not so necessary. The mass media

[Shrimati Shyam Kumari Khan]. comes in. But in the beginning it was only through legalised abortion that they did it.

SHRI B. R. BHAGAT: That was also my impression. But they did not accept it. It is contradictory. They said that it was not due to that only. I am only giving their assessment.

THE DEPUTY CHAIRMAN: She said that it was through legalised abortion.

SHRI B. R. BHAGAT: They say, it is not through legalised abortion. They just glossed over it. The facilities were such that . . .

SHRI BHUPESH GUPTA: Just as you run the Government, not legalised.

SHRI B. R. BHAGAT: Let us go back to the point that has been raised.

SHRI CHANDRA SHEKHAR (Uttar Pradesh): Mr. Gupta, why are you interested in it?

SHRI BHUPESH GUPTA: I am telling about the Government.

SHRI B R. BHAGAT: The fact is that they did achieve success in bringing down the growth in population. We have to pursue that and create a situation, a climate here, and also organisation is absolutely necessary. And it is very important that standard of public health which was emphasised by her is absolutely important to be maintained because unless we have almost a universally high standard of public health, we cannot achieve a successful family planning large programme. So, we need a number of doctors, nurses and voluntary workers and a very efficient organisation. And I think that everyone who is interested in public affairs here has got to create a situation, a climate, so that this programme succeeds.

Then, another point that was raised by the hon. Member referred to the two telegrams and he said that the first was about the import licence for Rs. 1 crore to Messrs. Commonwealth of Ludhiana. I have got this information which has been given to me just now. In 1963, import licence for Rs. 25 lakhs, and not for Rs. 1 crore, was given to the firm for importing wool tops.

SHRI RAJNARAIN: There are two firms.

SHRI B. R. BHAGAT: Well, I do not know. I am reading out the information. They were wool tops against barter deals. By the time the goods arrived in India, the defence requirements had been reduced. As the market price was lower than the imported price . . .

SHRI BHUPESH GUPTA: On a point of order. It is perfectly; all right for the Minister to refer to that. He said, I am reading out the information which is passed on to me. When the Minister gives information in reply to the question or point raised, he has to own it as his own statement and he cannot disown it. Therefore, I hope that we are right in assuming that he owns up what he is reading out and that the officials will not be held responsible but that he will be held responsible.

SHRI B. R. BHAGAT: I am only emphasising the point, by raising a small point of details and expecting an immediate answer there is an inevitable handicap. The hon'ble Member should also own the responsibility for that. I own the responsibility for what I say. If there is any inaccuracy I will come to the House and say that this is the mistake that has been done. It is better that in a matter like this we follow the correct parliamentary practice. If we do that, the interest of public affairs will be better served. The hon'ble Member should also understand . . .

श्री रःजनारायगः माननीया, स्रापसे मेरा निवेदन हैं मे^रा एक प्वाइंट स्राक इंफार्मेशन है।

SHRI B. R. BHAGAT: I am giving an information.

श्री राजनारायण : तार को ग्राप ठीक से पढ़िये । उसमें एक दूसरी फार्म है, एनादर फर्म है, दो फर्में हैं ।

श्री बी० श्रार० भगतः तार तो मेरेपास श्राया नही है।

उपसभापति : राजनारायण जी, ो ग्रापने कहा उसके लिये जो जवाव उनको मिला है वह देते है।

SHRI B. R. BHAGAT: As the market prices are lower than the market prices after paying compensation to the S.T.C. in the barter deal, the firm has been allowed to sell the goods only after actual users had refused to lift them. This is number one.

About the second telegram pertaining to the Indian Woollen Mills Federation licence for importing wool tops of Rs. 2 crores issued for the period October, 1965 to September, 1966, out of this, wool worth Rs. 1.03 crores was meant for defence requirements. The wool has been distributed to the various mills on which the D.G.S. & D. placed orders for manufacturing the articles required for the Defence Purchase Organisation. The balance is to be distributed to the actual user mills. That is the information that I have to give to the House.

श्री राजन।रायण ः यह भी जरा मंगा लीजिये कि किन किन मिलों को दिया गरा।

THE DEPUTY CHAIRMAN: That is enough.

SHRI B. R. BHAGAT Now यह कोई मुचा मेरे पाम नहीं है। hon'ble Member, Mr. Bhargava, spoke about the import of sulphur from the U.S.A. He wanted to know why the contract was signed in such a

hurry as to incur a loss. I shall look into this question and get the facts. And if there is anything, if any irregularity has been committed, I am sule action will be taken in the matter.

I think these are some of the points that have been raised. Then there is another point. I would like to deal with it very briefly. That is about the Rajasthan Canal Project. Ι. not like to go into the details of it because the details of the project are already known to the House: it been given several times here. position is that the work on the project has continued. The work not stopped or been delayed. work on the project is continuing as before and has not been stopped or slowed down as mentioned by hon'ble Member.

It may also be mentioned that in respect of the Indus Water India is making her contribution of pound sterling to Pakistan. The contribution is supposed to be made in ten equal instalments. This is an obligatory payment, and this has nothing to do with this. We cannot get over that. I think it will go against the grain or the honour of this country having come to an agreement should back out of it. There is no intention of doing so; we will not back out of it. But the fear that it is going to affect the Rajasthan Canal Project or the tract that is being converted into the granary of Rajasthan will be stopped or slowed down is absolutely wrong. The work is continuing. The work will not be slowed down and every effort will be made to quicken it.

SHRI BHUPESH GUPTA: If you continue in office, the whole of India will become a desert.

SHRI LOKANATH MISRA: Just one point. The hon'ble Minister is completely at liberty to avoid points that relate to other Ministries and that are inconvenient. I have specifically raised a point regarding his Ministry. What about that?

3897 Appropriation (No. 4) [RAJYA SABHA] Appropriation (No. 5) 3898 Bill, 1966 Bill, 1966

SHRI B. R. BHAGAT: Purchase of tractors.

SHRI LOKANATH MISRA: You did not deal with it. Have you become so much demoralised that you are not even able to deal with it?

SHRI B. R. BHAGAT: I do not carry all the information. He asked about purchase of tractors for which foreign exchange has been given. I do not have that information with me.

SHRI LOKANATH MISRA: Why do you not collect it?

SHRI B. R. BHAGAT: I will give the information to the hon'ble Member. I am not an encyclopaedia of information all the time. If the hon'ble Member gives me notice, I will collect the information. If the hon'ble Member had written to me, I would have given the information. Presently I have not got the information. I cannot produce the information out of nothing.

THE DEPUTY CHAIRMAN: There are two Appropriation Bills, No. 4 and No. 5. I will take up the first one first.

The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1966-67, as passed by the Lok Sabha be taken into consideration."

The motion was adopted.

THE DEPUTY CHAIRMAN: We shall now take up the clause by clause consideration of the Bill.

Clauses 2 and 3 and the Schedule were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI B. R. BHAGAT: Madam, I move:

"That the Bill be returned."

The question was proposed.

SHRI K. SUNDARAM (Madras): Madam Deputy Chairman, t would like to point out that we had been sanctioning these grants all these years. But at least this time it is necessary to go deeper into the expenditure made by this Government. Mr. Bhargava has very clearly pointed out how the S.T.C. has failed in the sulphur deal and the Government has already incurred a loss of Rs. 9 lakhs in the opinion of the L.C. The Public counts Committee recently has brought to our notice a case where defective tyres bought by the S.T.C. have incurred a loss of Rs. 25 lakhs. Now it is scandalous that these tyres been forced on the Defence Department. Then the other day the Commerce Minister has said that in the yarn and fabric exports there is an estimated loss of Rs. 16 crores.

THE DEPUTY CHAIRMAN: What you are saying is not a third reading matter.

SHRI K. SUNDARAM: I oppose this Bill. At this stage it is no use our pointing out these losses or doing anything. Just now the diamond chants all over the country are opposing the sanction of licences to tune of Rs. 20 lakhs. This means a lot of foreign exchange loss and giving room for corruption. These licences must be stopped. There is point in the Auditor General or the Public Accounts Committee forward after two or three pointing out defects when we cannot do anything. Just vesterday we saw one Ramgopal Gupta and some other Gupta got away with only the cancellation of their passports. Therefore, Madam, I suggest that there must be concurrent audit or some other immediate steps must be taken, when this House points out some defects, to stop these 'eakages; otherwise any amount of grants that we may vote will go down the drain. This will make up a tew crores of rupees at a time when we have to pay for the food that would be imported, for the cotton that has to be imported, or technical equipment that has to be imported to keep our industries going.

Madam, our exports have fallen to a very great extent and there is no sign of any help forthcoming immediately. There is no use bolting the stable after the horse is stolen. Therefore it is all the more necessary that very strict and stringent measures must be taken to stop the leakages immediately and forthwith. Therefore this sanction should not be made just now.

SHRI BHUPESH GUPTA: Finally observawe can only make general tions. I do not wish to say anything nor is it necessary to say much now on the eve of the general elections. I think the best course for the nation would be to give a staggering blow to the ruling party and put it out office: otherwise the country has future, certainly not in this national economy. If ever there was a time when any Ministry should be given a new name, the present Finance Ministry should be called the 'Ministry of Bankruptcy and Liquidation;' because this is what they are doing. They talk about economy on the one hand as we have been told just now; on the other hand they are indulging in thoughtless expenditure wastage and so on. They talk about arranging the economic affairs but they are now mismanaging it all along the line. Therefore, I say a change is needed and the country is itching for a change and, therefore, it is very very important, more again as we speak on this Bill, to remind ourselves of where things are going wrong. It is not because a particular office or person is bad. The thing is going wrong because of the entire system over which they preside, because of the manner in which they are running the administration, because of the callousness, cynicism and decadence which besets this administration, the national progress and advance is retarded. To-day this Government is dragging us down along with it. It is a strange thing publicly it was known to the world that the Prime Minister of the country did not have confidence in Finance Minister, there was a melodrama of resignation being given and taken back and everything where it was as if we are looking at a picture of Johnie Walker. That what is happening. I would have thought that after the public bition of lack of confidence bv Prime Minister in the Finance Minister of the country which has not been denied by the Prime Minister or anybody in authority, the Finance Minister should have himself said that he would no longer continue in this office. If I were the Finance Minister I would never even cross the threshold of the Finance Ministry in a comparable situation but they stick to the office. This is the trouble and do you think that from now till the genral elections people can have confidence in this Minister at all when he has been told by no other than the Prime Minister of the country 'You are not a suitable man for the Finance Ministry'. Whether he is suitable or by other standards, I am not concerned with at the moment. Therefore, I say that things are going very worng. They are demoralising the entire administration and the Government and why was it done? It was because the syndicate operated. There are syndicates, groups, alignments within and around the ruling party and I do not know today where the seat of authority of the State Power is. I do not know but previously in the Suth B'ock I could see it in the chair where Jawaharlal Nehru sat or in this House there or in the Prime Minister's room. To-day I have to look to the seat of authority and power in Jantar Mantar Road or in Sanjiva Reddy's house or in Atulya Ghosh's Canning Lane residence or at other places and find out where actually the power lies. That is

[Shri Bhupesh Gupta.] the degradation of our public life. What else could be a greater decadence than this public exhibition dayin and day out that these men only take a collective decision, these men in authority and power, when they have settled their factional quarrels and come to an understanding with each other over the breakfast table or over their dinner and come to certain conclusions. Are we running this great country in this manner? Is this the way to run a nation like ours or to run the finances of this country? Not at all. In Mr. Sachin Chaudhuri, the Finance Minister of the country, we have not the slightest confidence just as we have no confidence in the Government as a whole. The entire devaluation has failed. Yet they do not have moral courage to come and tell here that they took a wrong step for which they are sorry before the nation and they would like to mend their ways by remedial measures and other things but still these people, outmoded people, in position of authority small men in high places, want to tell the nation that what they did was good. No, not at all. The entire nation has rejected it. Up till now not one Congress Committee in the country has passed a Resolution endorsing the devaluation although at the highest level in the Government it has been endorsed.

Before I sit down I would like to say that I do not want to say 'God' because I am an atheist but what to say? Somebody should save us from the hands of these corrupt, inefficient power-loving Government which does not know how even to manage its own affairs. We should be saved from the hands of the Finance Minister whose appointment came not because of any merits but because Atulya Ghosh decided that he should be in the Finance Ministry as it would help collection of the election fund. I am told Chaudhuri is busy in Calcutta other places helping his friend to raise the election funds. It is a charge that I make. Let Mr. Chau-

dhuri deny that his appointment was not motivated by the desire of the Congress High Command to facilitate the fund collections. Therefore, I sit down. As you say I do not know what to say, I do not know.

THE DEPUTY CHAIRMAN: Do not say anything. You said that you do not know what to say.

SHRI BHUPESH GUPTA: I am full of indignation and anger. So, my language, my power of vituperation, whatever language commond I have got fails when I look at this Government of utterly corrupt, imcompetent people running the country and holding the nation to ransom, a Government which rules by hooliganism. They are arresting M.L.As and Members of Parliament everywhere, dulging in hooliganism, telling others to be non-violent, themselves being violent, having a violent posture all the time. Therefore, I say 'Hell with this Government' and the sooner we get rid of this Government, the better for the country. Will you share thoughts, Madam, in this matter?

उपसभापति : श्री राजनारायण, पांच मिनट उन्होने लिये, पांच मिनट श्रापके लिये हैं।

श्री राजनारायण : हम तो जब खड़े होते हैं तभी श्राप . . .

उपसभापति : यह तो थर्ड रीडिंग है।

श्री राजनारायण : मैं शुरु भी नहीं करता हूं मुझसे यह कहा जाता है ।

उप सभा-पितः क्या बोलना है क्या नहीं बोलना चाहिये ग्राप जानते हैं । ग्राप वेटरन पालियामेंन्टरियन हैं ।

SHRI BHUPESH GUPTA: So you are a veteran Deputy Chairman.

श्री राजनारायण : कैने समय के श्रभाव को ही देखकर यह पूरी फाईल श्री भगन की खिदमत में पेश कर दी थी ताकि उसको पढकर पूरा जवाब देगे । एक करोड़ रुपया इनकम टैक्स का इवेजन हुग्रा है । श्री हरीशकर गोरीशकर एक बहुत बड़े मालिक है. ..

उपसभापति: थर्ड रीडिंग में यह सब बाते नहीं श्रा सकती।

श्री राजनारायण : मैने श्री भगत की खिदमत में खुद जाकर पूरी फाईल दे दी थी।

श्री बी० ग्रार० भगत: ग्रभी-ग्रभी दी है यही बैठे बैठे।

श्री राजनारायण : हा, हमने दे दिया।

श्री बी॰ श्रार॰ भगतः ग्रभी उसे देख भी नही पाया।

उपसभापति : उसके ऊपर नहीं कहिये क्योंकि उन्होंने देखा नहीं है।

श्री राजनारायण: तो हमने इशारा कर दिया।

श्री महाबीर प्रसाद भागव : इशारे में ही जवाब मिल जायेगा।

श्री राजनारायण: ग्रव एक पुरानी बात बता द । जरा देखा जाय ग्रौर मैं चाहूगा इस सदन के सम्मानित सदस्य कोशिश करेंगे कि इसकी जो हैसियत है उसी में रखेंगे। तीन महीने पहले ए० पी० जे० ग्रमीचन्द प्यारेलाल का लेटर हमने यहा पूरा पढा जो कि बर्मा चावल स्कैन्डल के बारे में एक जहाज से सरकार के पास ग्राया था। ग्रव उसके सबंध में लोक सभा के ग्रध्यक्ष की ऐसी व्यवस्था सभवत हुई हैं, जो ग्रखवार में हमने पढ़ा, कि कोई कमेटी बैठाने जा रहे है यह देखने कि वह

बात कहा तक सत्य है । मैं कहना चाहूंगा इसी सदन में हमने सवाल उठाया है, राजस्थान में सुखाडिया साहब का ...

उपसभापति : पर यह तो थर्ड रीडिंग है । यहा पर इन्डिविजुग्रल को साइट नहीं कर सकते । किसडरेशन स्टेज में जिक्र ग्रा सकता है, थर्ड रीडिंग में नहीं ।

श्री राजनारायण: यह मामला मती जी के विभाग से सबिधित है। 11 दिसम्बर 1965, को श्री सुखाड़िया ने बताया कि गोमना गाव के श्री गणपत ने प्रधान मंत्री श्री लाल बहादुर शास्त्री को सोने से तौलने के लिये उपर्युक्त सोने की राशि राज्य के खजाने में जमा कर दी है।

THE DEPUTY CHAIRMAN. This is not relevant at this stage. This is irrelevant.

श्री राजनारायण : यह उनका देश प्रेम है।

उपसभापति : मगर थर्ड रीडिग में यह रिलेवेन्ट कहा से है ?

श्री राजनारायण : थर्ण रीडिंग में क्या रिलेवेन्ट है जरा हमको बताइये ।

श्री महाबीर प्रसाद भागंव : रेलेवेन्ट ग्रौर इरिलेवेन्ट से राजनारायण जी का कोई मतलब नही है।

श्री राजनारायण: तीसरा बात मैं श्रापको बता दू माननीय मंत्री जी के विभाग के बारे में, क्योंकि वह कह देगे कि हमारा डिपार्टमेंन्ट नहीं हैं इसलिये मैंने कहा उनसे सबधित एक डिपार्टमेंट हैं जिसको मैं उनके सामने रखू। मैंने शिक्षा के वारे में एक ग्रहम सवाज किया था मगर माननीय मत्री जाने उसका कोई जगब नहीं दिया।

THE DEPUTY CHAIRMAN: During the thirl reading you can give only general advice.

श्री राजनारायण : उसका उन्होने कोई जवाब नही दिया क्यों कि यह बात मैने पहले उठाई थी । श्री वेद प्रताप जो इंडियन स्कूल ग्राफ इन्टरनेशनल स्टडीज के छात्र है, जिन्होंने ग्रपनी परीक्षा हिन्दी में दी हैं, उसके बारे में कल एक प्रम्ताव इस एकैंडेमीने पास किया है कि जो हिन्दी में परीक्षा देगे उसको नहीं माना जायेगा । तो मैं यह जानना चाहता हू कि इस तरह की जो बात हो रही है क्या वह सविधान की हत्या नहीं है ? इसलिए मैं कहना चाहता हू कि इस सरकार को एक पैसा भी नहीं दिया जाना चाहिये । इसलिए माननीया मैं पालिसी के बारे में ग्राप से सफाई के साथ कह देना चाहता हू ।

SHRI M P BHARGAVA On a point of clarification, I want to inform Sh.1 Rajnarain, that in this very House, in reply to my question about the same student, the Education Minister has given the assurance that his thesis in Hindi will be examined and will not be rejected

SHRI BHUPESH GUPTA· Mr Bhargava, you are always helpful

श्री राजनारायण : मै श्री भागंव साहब का ग्रनुग्रहीत हू बशर्ते कि जो कुछ श्रिक्षा मली जी ने यहा पर सदन में कहा है, ग्राश्वासन किया है, वह हो रहा है या नहीं इडियन स्कूल ग्राफ इन्टरनेशनल स्टडीज ने जो प्रस्ताव पास किया है, कल शाम जो प्रस्ताव पास किया है, उसको श्री भागंव साहब कान खोल कर सून ले।

उपसभापति : उसको पढने की जरूरत नही है ।

श्री **राजनारायण** : उसमें यह कहा गया है ----

"the students be deemed not to have taken to examination in these subjects"

कल शाम यह प्रस्ताव पास हुन्रा है। सिवधान में यह लिखा हुन्ना है कि हिन्दी की प्रगित होगी। लेकिन कोई विभागीय अधिकारी यह कह दे कि न्नगर कोई हिन्दी में परीक्षा देगा तो उसको नही माना जायेगा यह एक जबर्दस्त सवाल है न्नोर इसको हल्केपन से नहीं लिया जाना चाहिये। तो मैं यह जानना चाहता हू कि सरकार की इस बारे में क्या पालिसी हे?

उपसभापति : भ्राप तो यह बात कह चुके है।

श्री राजनारायण : केवल तीन मिनट का समय ग्रौर दे दीजिये।

उपसभापति : केवल तीन मिनट में समाप्त कर दीजियेगा ।

श्री राजनारायण : मै यह चाहता ह कि भ्रष्टाचार के सबध मे जो ग्रभियान चला था उसके बारे मे सरकार की क्या पालिसी है क्यों कि ग्मनाम भ्रष्टाचार के बारे मे जो िकायते श्राती थी, उसके सबध में इन्ववायरी होती थी मगर श्रीमती इन्दिरा गाधी ने कैबिनेट की एक व्यवस्था दी है कि गमनाम एप्लीकेशन जितनी भी ग्राये, उनके सबध में कुछ नही होना चाहिये। मै यह जानना चाहता ह कि बम्बई के जो करीब 30, 40 मध्यम दर्जे के छोटे-छोटे पूजीपति थे , जिनके ऊपर तीन , चार करड रुपये की पूजी है उन पर भ्रष्टाचार के केस चल रहे थे, उनके केसेज में क्यो ढिलाई की जा रही है [?] क्या वे लोग चुनाव लडना चाहते है या वाग्रेस के चुनाव के लिए 50 हजार या 1 लाख रपया देना चाहते है ? ग्रब उनके केसेज के बारे मे ढिलाई क्यों की जा रही है ? इसलिये मै कहना चाहता ह कि इस सरकार को एक पैसा भी क्यो दिया जाय।

मै यह जानना चाहता हू कि नागालैंड के बारे में सरकार की ढिलाई की पालिसी क्यो है ? मै यह जानना चाहता हू कि काशमीर के इन्ट्रिग्रेशन के बारे में श्रीमती इन्दिरा गांधी की जो पालिसी है वह बिल्कुल ग्रराष्ट्रीय है । उस ग्रराष्ट्रीय पालिसी के रहते हुए जिसमें की सीमा का खतरा ग्रब भी बना हुग्रा है, हमारी मातृभूमि का कुछ कुछ ग्रग एक तरीके से काट लिया गया है ग्रौर यह सरकार यह चीज मानकर उस हिस्से को छोडने के लिये उद्यत हैं इसलिये उसको हम एक पैमा भी जो देते है, वह राष्टभिक्त नहीं कहा जा सकता है।

मै यह कहना चाहता ह कि श्री नन्दा जी ने टेस्ट बक के बारे में सदन को यह विश्वास दिलाया था कि इसके बारे काश्मीर की सरकार को लिखा गया है। मगर हमारी यह जानकरी है कि श्रीमती इन्दिरा जी ने श्री सादिक को लिखा है कि कि इसमें परिवर्तन की कोई जरूरत नही है। में यह जानना चाहता हू कि पजाब स्रोर चडीगढ़ का जिस ढग से बटवारा हुन्ना, उसके बारे में सरकार की क्या पालिसी है। यह सरकार तो भ्रष्टाचार को बढावा दे रही है, बड़े बड़े पूजीपितयो को बढावा दे रही है। श्री बिरला जी की जो मोटर फैक्टरी है, ग्रौर जिसके बारे में यह कहा जाता है कि श्री नन्दा जी का जाने का एक प्रधान कारण वही भी है ग्राजयह सरकार इसके वारे मे क्या कार्यवाही कर रही है [?] मैं यह जानना चाहता हु कि शान्ति प्रसाद जैन ग्रौर बिरला जी के बारे में जो कार्य-वाही हो रही थी वह कार्यवाही होगी या नही ?

उपसभापति : ग्रापके तीन मिनट खत्म हो गये है ।

श्री राजनारायण : इसलिए मैं यह कहना चाहता हू कि इस सरकार को एक पैसान दिया जाय।

SHRI B R BHAGAT: Madam, I have nothing more to say except that the hon. Member over there has thrown a challenge that he will go to the polls and the people will decide Certainly we have faith in the people and the people will decide In spite of all the imaginary things that the hon Member has raised I may tell him that these things are not going to fool the people The people are intelligent enough. He has thrown a challenge, as I said, and we accept it But in, a comparable situation if a challenge is thrown in that country whose ideology he believes, the government would not go to the people. Only this Government says it will go to the people and abide by their deci-

THE DEPUTY CHAIRMAN. The question is.

'That the Bill be returned"

The motion was adopted

THE DEPUTY CHAIRMAN Now I will put the motion about the next Bill.

The question is:

'That the Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March 1964, in excess of the amounts granted for those services and for that year, as passed by the Lok Sabha, be taken into consideration."

The motion was adopted.

THE DEPUTY CHAIRMAN: Now we shall take up the clause by clause consideration of the Bill.

Clauses 2 and 3 and the Schedule were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI B R BHAGAT. Madam, I move:

"That the Bill be returned." The question was proposed.

SHRI BHUPESH GUPTA: Madam, I do not want to say any general thing now. I only want to urge upon the Government to take seriously drought situation in Bihar and Uttar Pradesh. They should make all forms of assistance available to the people there and this assistance should clude food, certainly. What is even more important is that these affected areas should be declared famine areas, because the Famine Code clearly apply there. The Chief Minister of Bihar has stated that 38 crore people are affected in Bihar and the Central Government has stated taking the two States together, some 70 million people are affected. This is a very grave situation. Therefore, even if the elections are there and other things are taking place, the Central Government should render all assistance to the drought-stricken famine-stricken people of Bihar and Uttar Pradesh elsewhere. strongly object to their not declaring these areas as famine affected areas, declare them because you should famine areas in order to own up responsibility and unless famine is declared in those areas many of the things that need to be done cannot be done. Relief is important and at all non-official levels. Otherwise you cannot even touch the fringe of the problem. Therefore, what is needed is to mobilise the entire resources of the State to the maximum possible tent. And if that is done in a proper way then cooperation will be got.

And finally, I may tell you that many things that are sent from here, foodgrains and other things, are not reaching the villagers due to corruption and malpractices at the intermediate levels. Various people are taking them away. The whole thing has to be treated as on a war footing and this problem should be dealt with as a socio-economic task in which the best endeavour has got to be organised and I think the Government owes it to its own conscience and to the nation that in this hour of great distress and tragedy the whole nation's strength and resources are mobilised, that the entire resources of the State are mobilised to bring succour and relief to the suffering people of Uttar Pradesh and Bihar and to bring about a basic, economic change so as to make the people less vulnerable to the onslaughts of nature, and in the present case it is not only nature but man is also responsible for what is happening.

شی عبدالغلی (هریانه) : سیدّم ڏپڻي چيرمين — مين اس تهرڌ التياج پر کچه زياده کها نهيس چاهیں کا ۔ یہ منظور کرتے هوئے که جو به ایروپریش بل لائے هیں اس کو منظرر کیا جائے میں یہ عرض کرونگا که پولیس کے معاملہ میں سرکار کو یھر سے غور کرنا ہوگا اور ان کو سٹسفائی کرنا ہوگا اور جو کریشن کے کیسیز میں چاھے وہ اسیں چند پیارے لال کے هوں چاھے چمن لال برادرس کے هوں چاھے وہ رتن چند کپتا کے هوں چاھے اور دوسرے کیسیز هوں جیسے شانتی پرشاد جین هے اور لوگ هیں ڈالمیا هیں جن کے خلاف یہی کیسیز ہوں ان کے بارے میں سوکار اگریہ چاھتی ہے کہ کانگریس کی جیت هو تو ان کے خلاف آيفيذڪ ايکشن جو هو اس کو ليٺا چاهئے اور عوام کو یقین دلانا چاهئے که هم یه کر رهے هیں –

روپیه کی جو منظوری هم کراتے هیں خرچ کرنے کے لئے جو بہت سفید هاتهی هم نے باندهه رکھے هیں اپذمنستریشن میں نے لئے جو

Bill, 1966 نقم مانگذے میں یا دوسری باتوں کے لئے مانگتے هیں هم اس کو بحیانا چاھٹے ھیں - فارن آیکسچھنے میں جو دهوکے هوئے ولا استشیلیتی سارتیفیکیت کے ذریعہ ہوئے ہوں وہ چاهے استیت تریدنگ کارپوریشر جو بنی ہے اس کے ذریعہ ہوئے ہوں پرمقوں کے ذریعہ ہوئے ہوں کوتوں کے فریعه هوئے هوں یه ایک سچائی ه جر عجم راج نرائی جی کہه رهے تھے که کچه بهائی گئے۔تین چار کو بهپجا کھا یہاں سے - اندر انوائسنگ اور اور انوائسنگ کی اس وقت بات نهین کہتے مگر دو کرور روپیئے کا مال وہ لائے اور اس میں سے کیا انہوں نے وهان جمع گرایا کیا نهین کرایا یه سرکار بہتر جانتی ہے - لیکن میں کهنا چاهوں کا که یه روبیه جهاں منظور كراتے هيں وهاں كرائيں ليكن ان کو یہ خیال کرنا چاھئے کہ کس طرح سے بڑی جڑی ملیں جو ھیں ان میں گول مال هوتا هے ایکسائز آیوتی کچھ دیتے هیں اور انکم تیکس کی جب بای آتی هے تو وہ بالکل نامنل آجاتا هے اور اس کی ان کو کوئی جنتا نهیں هوتی که اندا بو*ا اس* میں گیپ کیوں ہے اننا فرق اس میں کیوں ھے - پنجاب نیشلل بنک کا یہاں قصہ آیا لکشمی بنک کا قصه آیا که ان میں کروزوں روپیٹے کی بے ایمانهاں ههں - جن کو گورنمنت جان چکی پہنچان چکی کبسیز درج

كرا دئے كئے ليكن آئے كوئى ايكشون نهين هوتا هي آگي قدم نهين الهتا هي -میں یہ عرض کرونٹا کہ یہ کانگریس اگر جیت چاہتی ہے اور یہ سمجھتی هے که ابھی یه کمهونست سلیکمت سهشلست پارتی سوتنتر اور جن سنگه اکتھے هو کر انہیں نہیں مارنا چاهتے اور یہ چاہتے میں کہ دیس کی بھلائی اس میں ہے کہ کانگریس کی جهت ھو تو میں ان سے ادب سے عرض کرتا ھوں کہ تمام کرپشن کے دروازے جو کھلے هوئے هيں ان کو بند کريں اور جس طرح سے غریب لوگوں کی آج آواز اُتھ رھی ہے وہ کیوں نہ چھراسی هوں کیوں نہ چھوٹے کلرک هوں کیوں نه پتواری هور کیورنه اپولیس کے کانستیبل، هيد كانستيبل اور سب انسپكترس هون سرکار کو ان پر دهیان دینا چاهئے اور اس لئے دھیاں دینا چاھئے که دیھ کی عزت، دیش کا دماغ، دیش کی حفاظت دیم کی بهبودی اس بات پر منحصر هے که دیش کی حفاظت کرنے والے جن کو آپ نے مقرر کھا ھے أن كى تسلى هو - پوليس كا اس طرح سے اُتھ کھوا ھونا پولیس کا اس طرح سے سامنے آنا یہ کوئی پسندیدہ بات نہیں ہے لیکن جب آدمی مجدور هونا هے تو ولا ایسی بانین کرتا ھے -

میدم—میں آپکے دوارا فائلنس منستر صاحب سے نہیں بلکہ ساری

[شرى عبدالغلي] سرکار سے، سرکاری پارٹی کے بہی خواہوں سے مودبانه درخواست کرونگا که اب یہ روز روز کے نخرے ختم هوں اور یه جو برس ها برس هو جاتے هيں ليكن رتبی چند گپتا کو کوئی پوچهنے والا نهیں، قالمیا گروپ کو کوئی پوچھلے والانہیں، پنجاب نیشنل بینک کے گروپ کو کوئی پوچهانے والا نہیں اور لكشمى كمرشيل بينگ كا جو الأكهون روپیئے کا هیر پهیر سامنے آیا اس کو پوچھنے والا کوئی نہیں اور اس طرح سے استشیلیتی سارتھفیکیے کے فریعہ اور استیت تریت کارپوریشن کے ذریعم جو نے ایمانیاں ہوئیں اور آوق سلک مين جو انذا طرفان اتها اور سب باتون مين الله ميري --ميدم - آپ کے ذریعہ یہ درخواست ھے کہ یہ اس بات کو محسوس کریں اور انہیں اب كوئى موثر قدم الهانا چاهئے نهیں تو میں یہ مانتا هوں که چاهے دوسری پارٹی کی حکومت نہ بنے بهوپيه گپتا جي کي حکومت نه بنے راج نرائن جی کی حکومت نه بلے لیکن ان کی بھی جو حکومت بنے کی و بہت ویک ھوگی اور اس کے پهچهے سوام کی منظوری نہیں ہرگی -آگے ۲۲ فی صدی ووث ملے نہے اور اس دفعہ شاید ۲۰ فی صدی لے کر جیت جائیں لیکن اس دیس کا نقصان هوگا - اس لئے میری مودبانه درخواست هے که یه ایلی پالیسی کر

بدلیں اپنے راسته کر بدلیں اور سردار پتیل کو یاد کریی، قدوائی کو یاد کریں کہ کس طرح سے انہوں نے دیش کو اونچا اتھانے کے لئے قدم اتھایا تھا مگریة ایسانهیں سوچیلگے اور اس لئے نہیں سوچینگے که ان میں میں پهر دومراتا هون که ۱۰۰ فی صدی اس وقت ولا لوگ هیں حکومت چلانے رالے جدہوں نے کبھی کانگریس کا نام نہیں لیا جنہوں ہے کہی دیوس کے لئے ایک انگلی کا لہونہیں بہایا جن کا کوئی رشتهدار قربان نهیں هوا جن کا کوئی نوجوان گولی کا نشانه نهیں بدا اس لئے ان کو دیش ۲ کچھ پتھ نہیں ھے کہ بہار میں کیا بیت رھی ھے -آج غریب کے گھر میں کیا بیت رھی ھے آب ان علاقوں میں کیا بیت رھی هے جہاں قحط ہوا ہوا ہے اس لئے میں ان سے پھر درخواست کرتا ھوں که یه ایلی پالیسی کو بدایی - یه تهیک ہے کہ آج طاقت ان کے هاتھ میں ھے لیکن یم زیادہ دیر تک رھنے والى نهيس هے اور اگر يه چاهتے هيں کہ ان کے پاس طاقت رہے تو ان کو ایے راسته کو بدلنا چاهئے اور ان کو موقعة دينا چاهئے اس بات كا كه ديا بهائي جي اور بهوپيه جي جو سوال اتهاتے هیں ان کو نه یه صرف همدرداله طريقة سے سوچهي بلکه پورے طور پر جو سچی بانیں هوں ان پر عمل کونے کی کوشش کرنا چاھٹے ۔

† श्री अब्दुल गती (हरियाना) मेडम डिप्टी चेयरमैन, मे इम थर्ड स्टेज पर कुछ ज्यादा कहना नही चाहगः। यह मजूर करते हए कि जो यह एप्रोप्रिएशन विल लाए है उसको मजूर किया जाए, मैं यह अर्ज करगा कि पुलिस के मामले मे सरकार को फिर से गौर करना होगा भ्रार उनको सेटिस-**प**ार्ट करना होगा । स्रार जो करप्शन के केसिज है चाहे वह ग्रमी चन्द प्यारे लाल के हो चाहे चमन लाल बादर्स के हो चाहे वह रत्न चन्द गप्ता के हो चाहे श्रौर दूसरे वेसिज हो जैसे शान्ती प्रसाद जैन है ग्रौर लोग है, डालिमया है, जिनके खिलाफ भी केसिज हो उनके बारे मे सरकार ग्रगर यह चाहती है कि काग्रेस की जीत हो तो उनके खिलाफ डेफिनिट एक्शन जो हो उसको लेना चाहिए ग्रौर ग्रवाम को यकीन दिलाना चाहिए कि हम यह कर रहे है ।

रुपये की जो मजुरी हम कराते हे खर्च करने के लिए जो बहुत सफेद हाथी हम ने बाध रखे है एडिमिनिस्ट्रेशन मे उनके लिए जो हम मागते हे या दूसरी बातो के लिए मागते है हम उसको बचाना चाहते है। कारेन एक्सचेज मे जो धोखे हुए वह एसेशियलटी सर्टिफिकेट के जरिए हुए हो वह चाहे स्टेट ट्रेडिंग कारपोरेशन जो बनी है उसके जरिए हुए हो, परिमटों के जरिए हुए हो, कोटों के जरिए हुए हो, यह एक मचाई है जो सूबह राजनारायण जी कह रहे थे कि कुछ भाई गये, तीन चार को भेजा गया यहा से---ग्रडर इन्वायिसग ग्रार ग्रोवर इन्वायिसग की इस वक्त ब'त नहीं कहते मगर दो करोड़ रुपये का माल वह लाए ग्रौर उसमे से क्या उन्होने वहा जमा कराया, क्या नही कराया यह मरकार बेहतर जानती है। लेकिन मैं कहना चाहगा कि यह रपया जहा मजूर कराते है वहा कराए लेकिन उनको यह ख्याल करना चाहिए कि किस तरह से यह बड़ी बड़ी मिले जो है उनमे गोल माल होता है। एक्साइज डियुटी कुछ देते है ग्रौर इकम टैंक्म की जब बारी ग्राती है तो वह बिल्कुल नोमिनल ग्रा जाता है ग्रौर

मैंडम, मै स्रापके द्वारा फाइनाम मिनिस्टर साहब से नहीं बिल्क मारी सरकार से, सरकारी पार्टी के बही-ख्वाहों से मोदवाना दर ख्वास्त करूगा कि स्रव यह रोज रोज के नखरे खत्म हो स्रौर यह जो बरस ही बरस हो जाते हैं लेकिन रतन चन्द गुप्ता को कोई पूछने वाला नहीं, डालिमया स्रुप को कोई पूछने वाला नहीं, पजाब नेशनल बैंक के स्रुप को कोई पूछने वाला नहीं स्रौर लक्ष्मी कम शियल बक का जो लाखों रुपये का हेर फेर सामने स्राया

इसकी उनको कोई चिन्ता नही होती कि इतना बडा इसमे गेप क्यो है, इतना फर्क उसमे क्यो है। पजाब नेशनल बैंक का यहा किस्सा श्राया, लक्ष्मी बैक का यहा किस्सा श्राया कि इनमे करोडो रपये की बेईमानिया है जिनको गवर्नमेट जान चुकी, पहचान चुकी, केसिज दर्ज करा दिए गये लेकिन ग्रागे कोई एक्शन नहीं होता है। श्रागे कदम नहीं उठता है। मै यह ग्रर्ज करूगा कि यह काग्रेम ग्रगर जीत चाहती है ग्रार यह समझती है कि ग्रभी यह कम्युनिस्ट, सयक्त सोशलिस्ट पार्टी, स्वतन्त्र श्रौर जनसघ इकट्ठे हो कर उन्हें नही मारना चाहते श्रीर यह चाहते है कि देश की भलाई इसमे है कि काग्रेस की जीत हो तो मै इन से ग्रदब से ग्रर्ज करता हु कि तमाम करप्शन के दरवाजे जो खुले हुए है उनको बन्द करे स्रोर जिस तरह से गरीब लोगो की ग्राज ग्रावाज उठ रही है, वह क्यो न चपरासी हो, क्यो न छोटे क्लर्क हो, क्यो न पटवारी हो क्यो न पुलिस के कास्टेबल, हैड कास्टेबल ग्रौर सब इन्सपेक्टर्स हो, सरकार को इस पर ध्यान देना चाहिए स्रोर इस लिए ध्यान देना चाहिए कि देश की इज्जत, देश का दफग्रा, देश की हिफाजत, देश की बहबूदी इस बात पर मृतस्सर है कि देश की हिफाजत करने वाले जिनको भ्राप ने मुकर्रर किया है, उनकी तसल्ली हो । पुलिस का इस तरह से उठ खडा होना, पुलिस का इस तरह से सामने श्राना यह कोई पसन्दीदा बात नहीं है लेकिन जब भ्रादमी मजबूर होता है तो वह ऐसी बाते करता है।

^{†[]} Hindi transliteration.

[श्री भ्रब्दुल गनी]

उसको पूछने वाला कोई नहीं श्रौर इस तरह से एसेशियलटी सर्टिफिकेट के जरिये ग्रौर स्टेट ट्रेडिंग कारपोरेशन के जरिए जो बे-ईमानिया हुई ग्रौर ग्रार्ट सिल्क मे जो इतना तुफान उठा ग्रौर सब बातो मे उठा, मेरी, मेडम, ग्रापके जरिए यह दरख्वास्त है कि यह इस बात को महमूस करे ग्रौर उन्हें ग्रब कोई मौस्सर कदम उठाना चाहिए नहीं तो मै यह मानता हु कि चाहे दूसरी पार्टी की हुकूमत न बने, भूपेश गुप्ता जी की हकूमत न बने, राजनारायण जी की हकमत न बने, लेकिन उनकी भी जो हकुमत बनेगी वह बहुत वीक होगी और उसके पीछे अवाम की मजुरी नहीं होगी। ग्रागे 42 फी सदी वोट मिले थे ग्रौर इस दफा शायद 30 फी सदी लेकर जीत जाए लेकिन इस देश का नुकसान होगा। इसलिए मेरी मोदबाना दरख्वास्त है कि यह ग्रपनी पालिसी को बदल, ग्रपने रास्ते को बदले ग्रौर सरदार पटेल को याद करे, किदवाई को याद करे कि किस तरह से उन्होने देश को ऊचा उठाने के लिए कदम उठाया था मगर यह ऐसा नहीं सोचेंगे ग्रौर इसलिए नहीं सोचेगे कि उन में मैं फिर दोहराता हं कि 60 फी सदी इस वक्त वे लोग है हकूमत चलाने वाले जिन्होने कभी काग्रेस का नाम नही लिया, जिन्होने कभी देश के लिए एक उंगली का लहू नही बहाया, जिनका कोई रिश्तेदार कुर्बान नही हुन्ना, जिनका कोई नौजवान गोली का निशाना नही बना इमलिए उनको देश का कुछ पता नही है कि बिहार मे क्या बीत रही है, ग्राज गरीब के घर मे क्या बीत रही है, श्राज उन इलाको मे क्या बीत रही है जहा कहत पडा हुग्रा है। इसलिए मै उनसे फिर दरख्वास्त करता ह कि यह ऋपनी पालिसी को बदले। यह ठीक है कि आज ताकत उनके हाथ मे है लेकिन यह ज्यादा देर तक रहने वाली नहीं है भ्रौर भ्रगर यह चाहते है कि उनके पास ताकत गहे तो उनको भ्रपने रास्ते को बदलना चाहिये श्रौर उनको मौका देना चाहिए इस बात का कि डाह्याभाई जी श्रौर भूपेश जी जो सवाल उठाते है उनको

न यह सिर्फ हमदर्दाना तरीके से सोचे बल्कि पूरे तौर पर जो सच्ची बाते हो उन पर स्त्रमल करने की कोशिश करना चाहिए ।

श्री राजनारायग . मैडम, पाच मिनट . . .

उपतभापति : ग्रभी पाच मिनट ?

श्री राजनारायण : ग्रब ग्राप देखिये, हमको ग्रापने टोक दिया ग्रौर जब गनी साहब बोल रहे थे...

उपतभापित : ग्राप बोल चुके है। श्रीरजनारायण : कुछ नई बात कहूणा। इस तरह हमारी मुसीबत हो जानी है। ग्राप कहिये तो मै हाउस से चला जाऊं।

THE DEPUTY CHAIRMAN: If you have something new to say, you say but just getting up every time is not proper.

श्री राजन।रायग: जब हम खडे होते है तो ग्राप यही कहती है।

श्री बी० ग्रार० भगत: यह एक्सेस ग्राटहै।

उपसभापति : हा, यह एक्सेम ग्राट है।

श्री र जनार।यण : यह मै ग्राप से बहुत ही ग्रदब के साथ ग्रर्ज करूगा कि जब हम खड़े होते है ग्रौर एक शब्द भी हम नहीं कह पाते हैं तभी ग्राप टोक देती है

ज्यसभापति : यह बात नहीं है । यह थर्ड रीडिंग है ग्रौर इस पर दो सदस्य बोल चुके है ।

श्री राजनारायण दो को क्यो ग्राप ने बोलने दिया ?

उपसभापति . ग्राप को बोलना है तो बोलिये । I will give you only 3 minutes.

श्री राजनारायण. श्रजीब हालत हो गई है। मै श्रापके द्वारा निवेदन करना चाहना हू श्री भगत जी से कि भगत जी हम से चाहे वह एक्सेस ग्राट हो, चाहे वह खर्च किया हुग्रा हो, क्यो इनना पैसा चाहते है । यह हमारा एक प्रश्न है। हम यह देख रहे है कि इस समय न कोई प्रशासन है ग्रौर न कोई शासन है।

श्री डाहया भाई व ॰ पटेल (गुजरात) : बरवादी है ।

श्री राजनारायण . माननीया, हम को दुनिया मे कोई एक नजीर बता दीजिये। सरकार के दो ग्रग होते है। सरकार का जो कलम ग्रौर कागज का हाथ होता है वह है ये तृतीय, चतुर्थ श्रौर दूसरे सरकारी कर्मचारी ग्रीर जो उसका डडा ग्रीर गोली का हाथ होता है वह है ये पूलिस और फौज के लोग। कलम ग्रौर कागज के हाथ पर जब डडा ग्रौर गोली के हाथ मार करने लगे, तो फिरक्या होगा । दूनिया मे है कोई नजीर कि किसी शामन मे, प्रशासन में लगे हुए लाखो लाख कर्मचारियो ने चौदह पन्द्रह दिन की हडताल कर दी हो ग्रौर उतने दिन सारे राज्य का प्रशासन ही उप्प रहा हो। हमसे कहा जाता है कि तुम लकीर के फकीर बने रहे। ग्राज भारतवर्ष मे नई नई मान्यताए स्थापित की जा रही है। है दुनिया मे एक भी नजीर जहा पर पूरे जिले मे एक महीने तक वकील सघ ने हडताल कर दी हो ग्रौर एक मुकदमा भी न गया हो कोर्ट मे । यह पहली घटना हुई है भारतवर्ष मे । है दुनिया में कोई नजीर जहा पर पुलिस सडको पर परेड करते हुए भौर चिल्लाते हुए चली जाय । स्रौर दुख से चुभते हुए शुलो पर शर्म की कालिख पोते यह सरकार जब यहा के घर मत्नी ने कहा कि कोई नारा नहीं लगाया, कोई जल्स नहीं निकाला । यहा की पुलिस को "पुलिस यूनियन जिन्दाबाद" का नारा लगाते हुए तमाम देखने वालो ने देखा ।

मै इस समय गनी साहब, भूपेश गुप्त जी श्रीर डाह्याभाई पटेल जी को श्रीर काग्रेस के श्रन्दर जो इस समय सजग लोग रह गये है, उनको चेतावनी देना चाहता हू कि हम को ऐसा लगता है कि श्री भगत श्रीर डनकी सरकार ने एक षड्यत्र किया है, विद्रोह कराने का। विद्रोह दो ढग का होता है, एक कच्चा विद्रोह श्रीर एक पक्का विद्रोह । पक्का विद्रोह का मतलब है सफल काति श्रीर यदि पक्का विद्रोह होता तो काग्रेस मरकार बदल जाती। लेकिन भ्राज यह सरकार जानबूझ कर कच्चा विद्रोह करा रही है। यह षड्यत्र जो सरकार की भ्रोर से चल रहा है, मैं इसके घृषट को उठा कर इसकी शक्ल को खोलना चाहता हू। भगत जी हमे जवाब दे कि यह जो घटनाए यहा पर घटी . . .

श्री **बी० ग्रार० भगत** एक्सेम ग्राट से इसका क्या मतलब है ?

श्री राजन। रायग: ग्राप बेकार की बात मत कीजिये। सरकारी पक्ष के लोग नियम उपनियम की बात करते है। इनसे नियम का सम्बन्ध क्या है? ग्रगर ये नियम पर चलते है तो इन्होंने एक्सेस ग्राट को रोका क्यो नहीं यहा सप्लीमेट्री ग्राट के लिये क्यो ग्राये?

श्री **बी० ग्रा**र**० भग**त ग्राप ग्रोर नियम।

श्री राजन।रायण . यह ग्रनियमित सरकार यह ग्रवैध सरकार, यह गैरकानूनी सरकार, इसका नियम से मतलब क्या है ? यह ग्रससदीय सरकार है, ग्रजनतन्नीय सरकार है।

खैर हम अपने विषय को छोड नहीं देगे, उसी पर आयेंगे। माननीया, कच्चा विद्रोह और पक्का विद्रोह। जिस ढग से सरकार के मित्रयों के जिरये बाहर के गुन्डों को बुला कर साधुओं के जलूस पर गोली, लाठी का प्रयोग हुआ उसको बहाना बना कर विद्या-थियों का जो एक शानदार प्रदेशन 18 तारीख को होने वाला था उसको सरकार ने दबाने का प्रयत्न किया। आज इसी देश के 12-13 सुबों में पुलिस संगठन है।

उपतभापित : ग्रापने पाच मिनट मागे थे ।

श्री र जतारायण : दिल्ली मे यह सन्कार चाहती है कि यहा के पुलिस विभाग

[श्री राजनःरायग]

को यहां के फौज के विभा। से दबा दबाकर कच्चा विद्रोह कराए और उसका बहाना लेकर भ्राज सारे देण में जो एक विद्रोह का डंका बजने वाला है उस को यह सरकार दबा दे। इसलिये मैं कहना चाहूंगा कि यह सरकार षड़यंत्रकारी है जो भ्राज कच्चे विद्रोह को प्रोत्साहन दे रही है, जो भ्रपने कुकमों के जिरए उकसा रही है चाहे वे विद्यार्थी हों, चाहे वे भ्रध्यापक हो, चाहे वे राज्यकमंचारी हों, चाहे वे पुलिस जवान हों वह सरकार कतई हक नहीं रखती कि एक पैसा जनकोष से खर्च करने का उसे मौका मिले। इसलिए मैं पूरी ताकत के साथ ...

SHRI BHUPESH GUPTA: What about the quorum?

(Quorum bell rings.)

श्री राजनारायण: ग्रभी चलने दीजिये जब बोट का समय ग्राएगा तब कहियेगा तो मैं यह ग्रर्ज कर रहा था . . .

SHRI CHANDRA SHEKHAR: How is he speaking? Let the quorum be there.

श्री राजनारायण : कोरम तब एराइज होंगा जब वोट का समय ग्राएगा ।

SHRI DAHYABHAI V. PATEL: Unfortunately the Chief Ministers are holding the quorum in the Central Hall instead of in the Assembly Chamber.

श्री राजनारायण : मैं श्रापको एक सूचना देना चाहता हूं श्रीर श्रापके जरिए इस सदन को सूचना देना चाहता हूं । श्रभी श्रभी उत्तर प्रदेश के लोग हमारे पास श्राए, बिहार के लोग हमारे पास श्राए । श्राज जो सरकार की श्रोर से भुखमरी के सवाल को लेकर ग्रान्ट वंट रही है, श्रनुदान दिए जार रहे हैं, तकावी दी जा रही है, कांग्रेस

पार्टी इस भुखमरी ग्रौर ग्रन्न संकट को भी श्रपने ग्रस्तित्व के लिए वरदान बनाना चाहती हैं। इमलिए हम इसके विरोधी हैं।

THE DEPUTY CHAIRMAN: Now, there is quorum and you may stop. Any reply?

SHRI B. R. BHAGAT: No, Madam

THE DEPUTY CHAIRMAN: The question is:

"That the Bill be returned."

The motion was adopted.

MOTION RE RESOLUTION RE-LATING TO THE MODIFICATION IN THE DRAFT NOTIFICATION TO BE ISSUED UNDER SUB-SECTION (1) OF SECTION 324 OF THE COMPANIES, ACT, 1956.

THE DEPUTY CHAIRMAN: We go on to the next one.

SHRI M. P. BHARGAVA (Uttar Pradesh): Are we not rising for lunch?

THE DEPUTY CHAIRMAN: I think the House should sit through. Since we are not keeping to any time-limit, we should do away with the lunch hour altogether.

PANDIT S. S. N. TANKHA (Uttar Pradesh): It was already decided that the lunch hour would be one hour instead of one and a half hours.

THE DEPUTY CHAIRMAN: I would earnestly request hon. Members to see that if we can keep to the time-limit prescribed, then we could indulge in having the lunch hour. If we cannot, then we must be able to sit through and finish the business. Legislative business should go through according to the programme, because it is made in consultation with all the Parties. But we have not been able to do it.